

SL. No. 16/26

Mirjum Karba

JOYEE MAITI

Joyee Maiti
Advocate
High Court, Calcutta

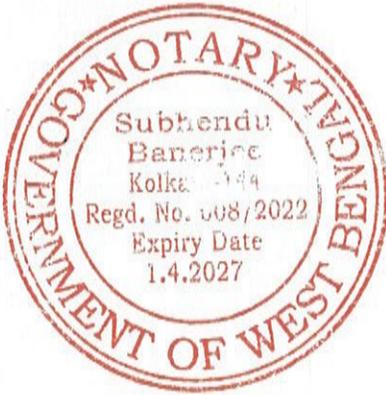
BEFORE THE GREEN TRIBUNAL, EASTERN ZONE BENCH

AT KOLKATA

Memorandum of Application

[Under Section 18(1) read with Sections 14 & 15 and under Section 18(2)
of the National Green Tribunal Act, 2010]

Original Application No. **42** /2026/EZ



In the matter of:

Mirjum Karba

..... Applicant

-Versus-

Union of India & Ors.

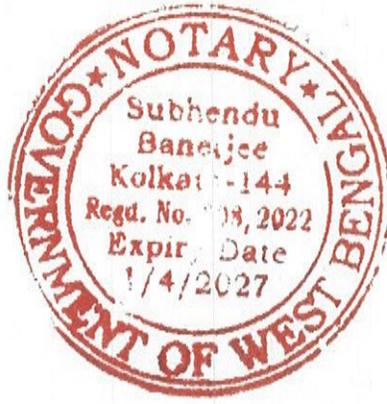
..... Respondents

COMPILATION-I

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09 JAN 2026

Mirjum Karba



Mirjum Karba
Filed by
Joyee Maiti
Advocate.

BEFORE THE GREEN TRIBUNAL, EASTERN ZONE BENCH
AT KOLKATA

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COMPILATION-II

Sl. No.	Particulars	Annexures	Pages
1.	Photo copy of the Arunachal Pradesh Govt. Notification dated 11.04.2007 along with Map of "Kane Wildlife Sanctuary".	"A" and "A1" collectively	44-46
2.	Photo copy of the notification dated 09.06.2020 dealing with the Eco-sensitive Zone of Kane Wildlife Sanctuary.	"B" and "B1" collectively	47-62
3.	A photo copy of consolidated feasibility report of the permanent district head quarter of Lower Siang District recommending sikirima.	"C" collectively	63-71
4.	Photo copy of the order dated 3.05.2023 as passed by the Hon'ble National Green Tribunal and xerox copy of the E-Cabinet meeting dated 04.03.2022.	"D" and "D1" collectively.	72-74 75-84
5.	Photo copy of the order dated 05.03.2025 as passed by Deputy Inspector General of Forest.	"E"	85-87
6.	The Xerox copies of two RTI application dated 10.11.2025, letter dated 15.12.2025.	"F" collectively	88-94
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SYNOPSIS

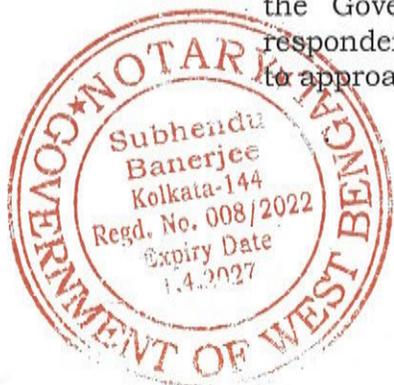
Humble application submitted by the applicant above named that, the applicant is a social worker and member of Galo Welfare Society, and has been working amongst other social workers for the protection of Environment and Forest in the State of Arunachal Pradesh and as such the applicant has been working to protect the forest of Kane Wild life Sanctuary and its environment. As such, the applicant along with the other social workers always works to maintain the ecological balance and sustainable growth of the life on earth. It is needless to be mentioned herein that, Government has sanctioned through e-cabinet meetings dated 23rd February, 2022 with a proposal of establishment of SIJI area as permanent Headquarter of Lower Siang District, which will have bad impact on the eco-system as well as on the environment of the forest of the Kane Wild life Sanctuary.

The instant application has been filed by the applicant against the notification declaring diversion 19 ha of forest land for establishing of lower siang district headquarter at SIJI, Arunachal Pradesh.

It is submitted that, present application has been made seeking the appropriate direction upon the respondents concerned to stay the effect of the resolution of e-cabinet meeting dated 4th March, 2022 of Department of Cabinet Affairs, Government of Arunachal Pradesh and thereby set-aside the entire proceeding declaring SIJI as permanent Head quarter of Lower Siang District.

It is further more submitted that, the applicant has made a prayer to direct the authorities concerned to declare SIKIRIMA as permanent Headquarter of Lower Siang District as it complies all the rules and regulations of department of forest and environment and eco system of the forest of the Kane Wild life Sanctuary will not be jeopardized. Earlier the cabinet of Arunachal Pradesh has passed a resolution of meeting through e-cabinet meeting dated Itanagar 4th March 2022 declaring SIJI as permanent headquarter of Lower Siang District, Arunachal Pradesh against which the applicant filed an application being original application no. 102/20222/EZ before Hon'ble National Green Tribunal, Kolkata challenging the e-cabinet resolution wherein Hon'ble National Green Tribunal was pleased to stay the decision of E cabinet resolution approving the setting a headquarter of the Lower Siang District at SIJI on 03.05.2023.

Therefore, a large portion of the forest and environment and Eco-system of Kane Wildlife Sanctuary and fauna and flora will be hampered in case of establishment of SIJI as permanent Headquarter since the distance from the forest of the Kane Wildlife Sanctuary is only 6-7 KM from SIJI and as such the forest of the Kane Wildlife Sanctuary will be under great threat. The Government of the Arunachal Pradesh constantly compelled departments to encroach forest land for the establishing Headquarter Of Lower Siang District at SIJI without considering the earlier consolidated report on the basis of the physical spot inspection and other statutory reports which indicating the SIKIRIMA is suitable place for the same without encroaching the forest. In spite of several complaints to the authorities concerned and even complaint before the Governor of the Arunachal Pradesh no effective step taken by the respondent authorities and finding no alternative the applicant was compelled to approach Hon'ble Tribunal for justice.



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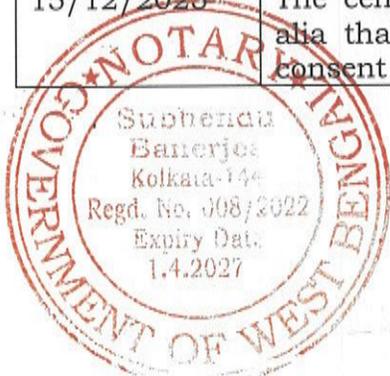
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LIST OF DATES

1997	Started demand for creation of lower Siang District
24/12/2007 & 16/10/2008	Feasibility report sought from Dc west siang And East siang for creation of LSD Vide Msg no DADS-29/97 dtd 24.12.2007 & 16.10.2008
27/02/2008 & 27/02/2009	Submission of feasibility report by Dc west siang vide ws/adm-42/2008 dtd 27/02/2008 and G-3524/2218 dtd 27.02.2009.
25/07/2010	Joint meeting convened by district Demand joint action committee(DDJAC) for establishment of permanent headquarter(PHQ) of LSD at Sikirima
17/01/2013	Submission of representation by DDJAC for Establishment of PHQ of LSD at Sikirima
26/03/2013	Submission of memorandum by Galo HMLA to government for establishment of PHQ at Sikirima
08/03/2014	Adoption of resolution by GALO Welfare society(GWS) endorsing Sikirima as PHQ of LSD
16/04/2017	Group of minister (GOM) visit for ground assessment and submission of report to Govt. vide CAB/M/06/2017
28/09/2019	Meeting with stakeholder by DC LSD regarding Establishment of PHQ
16/10/2019	Constitution of feasibility survey committee by DC LSD
17/01/2020	Submission of feasibility report by committee to Dc LSD
06/02/2020	Forwarding of feasibility report and recommendation of Sikirima as PHQ of LSD By DC LSD to chief secretary GoAP vide DC/LSD/LM-02/2017 DTD 6 th Feb 2020
23/02/2022	e-cabinet meeting
04/03/2022	Resolution of e cabinet meeting declaring Siji as permanent headquarter of Lower Siang District.
2022	Applicant filed a petition being original application No. 102/2022/EZ challenging resolution of the E cabinet decision before National the Green Tribunal Eastern Zone, Kolkata.
03/05/2023	The Hon'ble Green Tribunal was pleased to pass to stay the decision of the resolution of E committee declaring Siji as permanent headquarter of Lower Siang District.
05/06/2025	Deputy inspector General of the Forest issued a notification declaring diversion 19 ha of forestland for the purpose of establishment of the permanent headquarters of Lower Siang District at siji again.
10/11/2025	Applicant filed RTI before central public information officer asking whether there are any prior approval of forest environment and other statutory permission obtain as required for the purpose of the establishing the headquarter of the Lower Siang District before declaring of the diversion of forest land at siji.
10/11/2025	Applicant made a demand notice requesting not to act violating guidelines of the Wildlife Protection Act And Forest Conversion Act before authority concerned.
15/12/2025	The central public information officer informed applicant inter-alia that there are no report of inspection of the site and no consent obtain from the National Board For Wildlife.



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Memorandum of Application

[Under Section 18(1) read with Sections 14 & 15 and under Section 18(2)
of the National Green Tribunal Act, 2010]

Original Application No. /2026/EZ

In the matter of:

Mirjum Karba, Son of Shri TamirKarba,
residing at Village: - Sipu, Post Office-
Koyu, Police Station: - Nari, Lower
Siang, District-Arunachal Pradesh, Pin-
791125.

Tel No.9366190261/9402673593

Email-murterk@rediffmail.com

..... Applicant

-Versus-

1. Union Of India, serviced through
the Secretary of Ministry of
environment, Forest and Climate
Change, Government of India having its
office address at Indira Paryavaran
Bhawan Jorbagh Road New Delhi-
110003

Email-secy-moef@nic.in



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2. Deputy Inspector General of the Forest(C), Ministry of Environmental, Forest & Climate Change, Regional Office, Shilong, Sub- Office , Guwahati, 4th Floor, Housefed building, GS Road, Rukminigaon Guwahati- 781022.

E-mail: iro.guwahati-mefcc@gov.in

3. Principal Secretary of Environment, Forest and Climate Change (Arunachal Pradesh) having its official address at PCCF office complex Itanagar, PIN- 791111.

Email-pccfnsecy-arn@nic.in

4. State Public Information officer, Principal Secretary of Environment, Forest and Climate Change (Arunachal Pradesh) having its official address at PCCF office complex Itanagar, PIN- 791111.

Email pccfnsecyarn@nic.in/diprarunx@gmail.com



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5. Distric land revenue and settlement officer, Lower Siang District, having its official address at deputy commissioner office Likabali, Lower siang District Arunachal Pradesh, Pin-791125

Email-dclsd@gmail.com

6. Deputy Commissioner, Lower Siang District, Government of Arunachal having its address at Deputy Commissioner Office, Likabali, Lower Siang District, Arunachal Pradesh, Pin-791125.

Email-dclsd@gmail.com

7. Member Secretary, Arunachal Pradesh, State Pollution Control Board.

Having its office address ParyavaranBhaban, Yupia Road Arunachal Pradesh 791110.

Email-arunachalspcb@gmail.com

8. Divisional Forest Officer, Likabali Forest Division, Likabali, Arunachal Pradesh having its official address at



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office of the Divisional Forest Officer Likabali, Lower Siang District
Pin-791125.

Email-dclsd@gmail.com/dfolkb2014@gmail.com

9. Principal Chief Conservator of Forests & HoFF, Government of Arunachal Pradesh, Department of Environment Forests & Climate Change, Itanagar.

E-mail- pccfnsecy-arn@nic.in

10. State Environmental Impact Assessment Authority (SEIAA), Respondent by its Member Secretary, Dept. Of Environmental & Forest, Pradesh, Having its official address at PCCF Office Complex, Itanagar, P Sector, Arunachal Pradesh, PIN-791111, E-mail: pccf@efs.ap.gov.in.

11. National Board For Wildlife, Represented by is Member Secretary, Having its official address at Indira



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Parayavaran Bhavan, Jorbgh Road, New
Delhi-11003,

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..... Respondents

To,

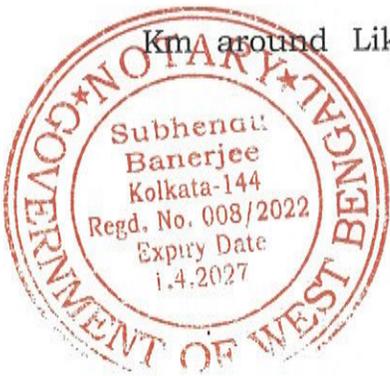
The Hon'ble Chairman and His Companion of member of the National
Green Tribunal.

Facts in brief:

Most Respectfully Sheweth:

1. That, the applicant is a social worker by profession and the applicant is working for the protection of the environment and forest particularly within the zone of the Kane Wild Life Sanctuary and the applicant has raised his voice in past against many other illegality throughout the state of Arunachal Pradesh for the interest of the forest and destruction of the forest by proposed diversion and deforestation of the Kane wild life sanctuary and establishment of permanent Head quarter of Lower Siang District at diverted forest land in SIJI area and thereby conversion of virgin jungles to cities of concrete, leads to permanent destruction of forest. The applicant is filing the instant application under Section 14 and 15 read with Section 18 of the National Green Tribunal, 2010.

2. That the forest of the "Kane Wildlife Sanctuary" spreads over 31 sq
Km around Likabali and Siji area. The Kane Wildlife Sanctuary is



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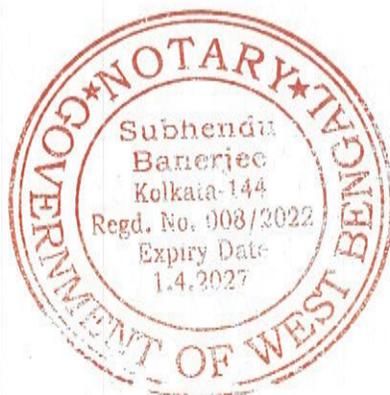
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surrounded at North by the confluence of Siri river and its tributary (GR 105977), the boundary runs along the ridge easterly direction till it meets the source of the tributary of Yanchinallah. Then follow the same tributary downstream till it meets Yanchinallah. Then downstream along Yanchi Nallah up to its confluence with SIJI nallah. Then along the SIJI nallah down stream till it meets a foot path leading to likabali - Along road at 18 km post from Likabali near Hanuman Mandir (Akashi ganga). The Kane wild life sanctuary is surrounded at East by Likabali - Along road towards Likabali up to 15 Km at (GR 077054). At South, along the western most rivulet of Nilakh Nallah upstream up to its source, then along with the ridge "Bardam Modi". At West, along the Siri River upstream up to the starting point.

Photo copy of the Arunachal Pradesh Govt. Notification dated 11.04.2007 along with Map of "Kane Wildlife Sanctuary" are annexed herewith and marked as annexure "A" and "A1" collectively

3. That the applicant states that, SIJI area is only 4-6 km away from the forest of the Kane wild life sanctuary and building of district headquarter of Lower Siang district at SIJI area shall have huge ecological impact on the forest of the Kane Wildlife Sanctuary.



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Photo copy of the notification dated 09.06.2020 dealing with Eco-Sensitive Zone of Kane Wildlife Sanctuary is annexed herewith and marked as annexure "B" and "B1" respectively

4. That on 11.01.2022 a notification was published informing the general public about building of Head quarter of Lower Siang district at SIJI area which is extension of the Likabali Township comprising of approximate area of 414 hectares surrounded by Kane wildlife sanctuary and other dense forest area. The proposed location is surrounded at North by Hill area, at South by SIJI River, at East by Bokso stream and at West by Sui River, and as such Dept. of Cabinet Affairs, Arunachal Pradesh vide cabinet minutes of the meeting no CAB/M-6/2/2022 dated 04.03.2022 under agenda one, arbitrarily approved SIJI as the permanent district head quarter of Lower Siang District without obtaining forest clearance and by passing earlier survey cum feasibility reports by the committee formed by the government constituted vide order no DC/LSD/LM-02/2017 dated 16.10.2019 which recommend the Sikirima as the most suitable place for establishment of permanent headquarter of the Lower Siang District, since, Sikirima is situated far from the forest of the Kane wildlife sanctuary.

5. That, it is necessary to be mentioned herein that in persuasion of the meeting dated 28/09/2019 as organized by the district administration, a committee was constituted vide order no DC/LSD/LM-02/2017 dated 16.10.2019 to carry out feasibility study and survey of all



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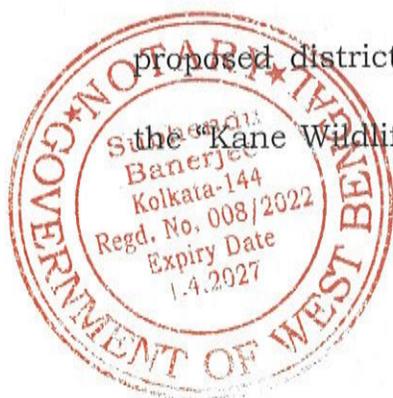
the proposed locations (i.e. Garu, SIJI, SIKIRIMA, LIKABALI) for establishment of permanent headquarter of Lower Siang district.

6. That, the committee referred above carried out extensive survey of the all the proposed locations for establishment of permanent headquarter of Lower Siang district and submitted its report along with feasibility parameters, maps showing details of proposed area, affidavit executed by the land owner for providing land free of cost along with other details to the Dy. commissioner, Lower Siang district on 17.01.2020 and after considering and analyzing the feasibility report dated Likabali, 30.11.2019 submitted by the esteemed committee, it was amply clear that SIKIRIMA was found to be the most feasible location with all the required parameter, for the permanent district headquarter of Lower Siang district, subject to approval of the forest environmental clearance from the department of Environment and Forest.

A photo copy of consolidated feasibility report of the permanent district head quarter of Lower Siang District recommending sikirima is annexed here with and marked as annexure "C" collectively.

7. That, when the boundaries of the " Kane Wildlife Sanctuary" is compared with the boundary of proposed district head quarter area comprising of SIJI and Magi village area, it is clearly visible that proposed district headquarter area shares boundary with the forest of

the "Kane Wildlife Sanctuary" and its Eco sensitive zone, against which



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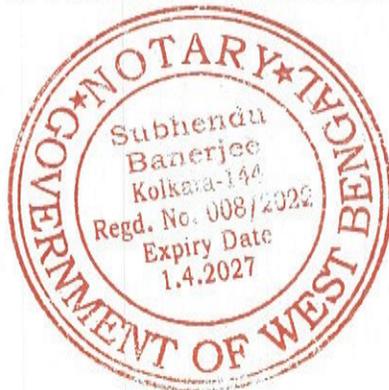
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the applicant challenged proposed activity of establishment of headquarter and encroaching wildlife area before the Hon'ble National Green Tribunal, Eastern Zone Bench Kolkata vide original application no. 102/2022/EZ wherein the Hon'ble Tribunal have been pleased to pass order dated 03.05.2023 interalia directing all the concerned respondents to stay the execution and/or decision of the e cabinet meeting dated 04.03.2022 as issued by the department of the cabinet affaire, state of Arunachal Pradesh.

Photo copy of the order dated 3.05.2023 as passed by the Hon'ble National Green Tribunal and xerox copy of the E- Cabinet meeting dated 04.03.2022 are annexed herein are marked as annexure "D" and "D1" collectively.

8. That, on 05.06.2025 a notice was issued by Deputy Inspector General of Forest (C) vide F. No. 3 AN C 244/2024/GHY/139-140 to Principal secretary Govt. of Arunachal Pradesh, Itanagar issuing final approval for diversion of 19 ha of forest land of Kane wildlife sanctuary and its eco sensitive zone for establishment of Lower Siang District Head quarter at Siji Arunachal Pradesh.

Photo copy of the order dated 05.06.2025 as passed by Deputy Inspector General of Forest is annexed herein are marked as annexure "E"



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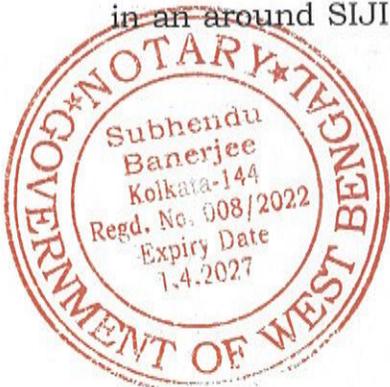
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9. That, impugned notice dated 05.06.2025 allowed diversion of 19 hectares of dense, undisturbed forest land for construction of the District headquarters at SIJI. This region forms part of a sensitive ecological landscape adjoining to Kane Wildlife Sanctuary strictly regulated by the ESZ Notification.

10. That, the applicant states that the forest of the "Kane Wildlife Sanctuary" area contains rich biodiversity including endangered flora & fauna, elephant movement corridor, perennial streams, wetland, steep slopes vulnerable to the landslides and erosion and as such propose construction and its activity pose serious irreversible harm total forest.

11. That, applicant state and submit that it is the duty of responded authorities concerned to protect the reserve forest land under the provision of the Indian Forest Act, 1927 and as such an activity of the forest department of the Arunachal Pradesh allowing 19 hectares forest land to be diverted for the purpose of construction of the headquarter in the SIJI is violating the norms of Eco-sensitive zone.

12. That, for the purpose of establishment of the district headquarter in an around SIJI area, the department of the forest, Arunachal Pradesh



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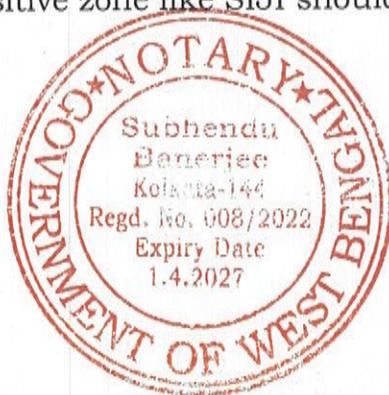
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allowed the diversion of the forest land which is home of more than 70 species of the birds and various animal like Wild dogs, Gaur, Black bear, Elephants, Deer, Panthers, Small cats and Royal Bengal Tiger etc., conserves various amphibians and reptiles and also supports various aquatic species.

13. That, propose diversion of 19 hectares forest land is a virgin topical semi-evergreen forest to moist subtropical forest area and establishment of head quarter may lead to the distraction and cutting of the trees of huge number of trees forest and resulting ecological imbalance.

14. That, extractions of natural resources (Forest based woods & timbers and river based sand and stone etc) and fishing & hunting in and around Sanctuary will increase and result in degradation of Bio diversity and reduction in flora and fauna and may cause permanent extinction of some species of plants and animals and even flooding and erosion of the Kane wildlife Sanctuary.

15. That as per the Gazette of India on "Kane wildlife sanctuary and its Eco sensitive Zone" in the state of Arunachal Pradesh, discharge of treated waste water or effluents in natural water bodies or land, felling of trees, area of eco sensitive zone like SIJI should be avoided.



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16. That, widening and strengthening of existing roads and construction of new roads in the eco sensitive zone should be limited and regularized as per the applicable laws.

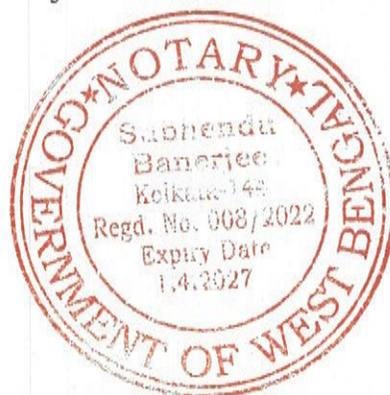
17. That, Hill slopes and river Banks in the eco sensitive zone to be protected as per applicable laws.

18. That, the new industries and expansion of existing polluting industries in the Eco sensitive zone shall not be permitted. Use or production or processing of any hazardous substances shall be prohibited.

19. That, setting up of bricks kilns , commercial use of fire woods, use of polythene bags, hunting, river poisoning, establishment of new wood based industries in eco sensitive zone shall be prohibited.

20. That, commercial establishment of hotels and resort, construction activities shall not be permitted within and around Eco sensitive Zone.

21. That prevention and control of air pollution, noise pollution in the Eco sensitive zone shall be complied in accordance with the provision of Air Pollution Act 1981 and Noise Pollution Act 2000 and other Environment Act respectively and rules made there under.



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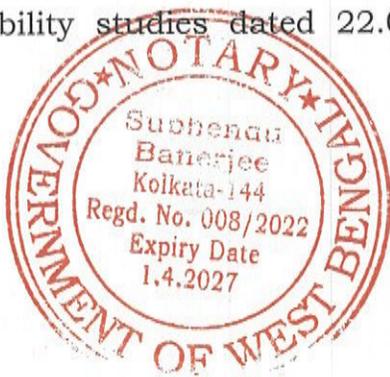
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22. That, as per the Gazette of India on the forest of the "Kane Wildlife Sanctuary and its Eco sensitive Zone" in the state of Arunachal Pradesh, Forest, horticulture areas, agriculture areas, parks and open spaces earmarked for recreational purposes in the Eco sensitive zone shall not be used or converted in to areas for commercial or residential or industrial activities.

23. That, no use of tribal land in eco sensitive zone shall be permitted for commercial and industrial development activities without compliance of the provisions of article 244 of the constitution or the law for the time being in force , including the Schedule Tribes and other traditional forest dwellers (recognition of forest right) Act 2006.

24. That the establishment of District Headquarter in and around SIJI, by diversion of 19 ha of forest land of Kane Wildlife Sanctuary, the population will increase manifold in few years resulting in encroachment of forest and Sanctuary for livelihood resulting in exponential increase in human and animal conflict.

25. That your applicant states that the proposal of diversion of the 19 ha land for the establishment of the Lower Siang District Head quarter at SIJI Arunachal Pradesh by the department of the forest, Arunachal Pradesh without considering the administrative report cum details feasibility studies dated 22.09.2019 signed by Deputy Commissioner



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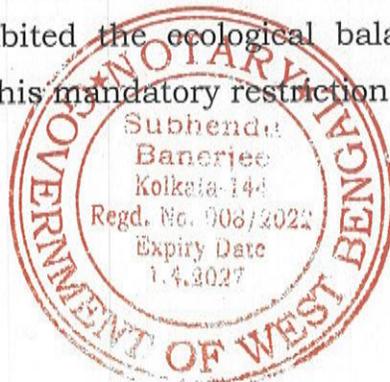
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Lower Siang District vide memo no DC/LSD/LM-02/2017/489-99, thereby selecting Sikirima as most suitable place as far away from the forest for the establishing of the headquarter of the Lower Siang District Arunachal Pradesh. It is necessary to be mentioned that the finding of the report emphasized safety and environmental sustainability, slop stability and hydrological and minimize forest disturbance.

26. That propose diversion of 19 ha of the forest land for the purpose of the establishment of Lower Siang district head quarter at Siji from the Sikirima have been made suddenly without conducting any details fresh feasibility study, environmental assessment, wildlife survey, hydrological analyze or geological evaluation and further more rendering the decision of diversion 19 ha land by forest department for establishment of the headquarter of the Lower Siang district at SIJI Arunachal Pradesh, is not only arbitrary, but also irrational and contrary to environmental norms. Moreover when the government authority is already having best option to establish to headquarter at Sikirima which is fire away from forest land, the forest department forcefully is diverting the forest land for the purpose of the commercial use.

27. That proposes diversion of 19 ha of forest land for the establishment of the Lower Siang District Hqof the Siji as issued by the forest authority, Govt. of Arunachal Pradesh violates notification of eco sensitive zone which prohibited and/or restricted large construction projects, deforestation, and changes in land and its use that adversary effect the wild habited the ecological balanced and as such propose diversion violates this mandatory restrictions.



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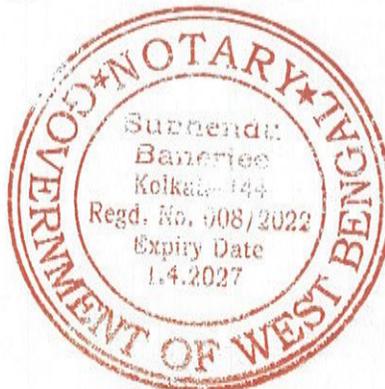
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28. That while the applicant came to know about the notification dated 05.06.2025 in the month of November, as passed by the Deputy Inspector General of Forest GoI, applicant immediately sought information from the Deputy Inspector General of Forest GoI, being the Central Public Information Officer (CPIO) on 10.11.2025, under section 6(1) of the Right To Information Act 2005 regarding forest clearance for Lower Siang district headquarter at SIJI, Arunachal Pradesh, against which the ministry of environment and forest and climate change being the central public information officer (CPIO) informed to the applicant on 15.12.2025 that there is no site inspection report available in sub-office, Guwahati and additionally there is no permission obtained from the National Board for Wildlife (NBWL) before forwarding the proposal to Mo EF&CC (Ministry of Environmental Forest and Climate Change).

The Xerox copies of two RTI application dated 10.11.2025, and reply letter dated 15.12.2025 are annexed herewith and marked annexure "F" collectively.

29. That the applicant sent a demand justice dated 10.11.2025, to all the concerned parties requesting to withdraw notification dated 09.06.2025 being an illegal and arbitrary and violation of forest conversion Act,1980.



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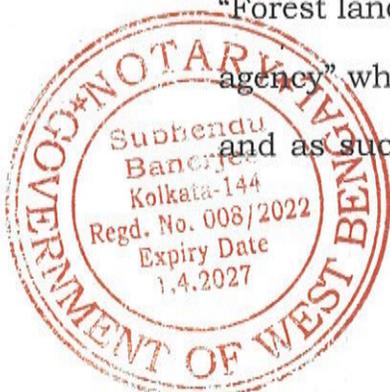
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Joyee Maiti
 Advocate
 High Court, Calcutta

The Xerox copies of the demand justice letter dated 10.11.2025, is annexed herewith and marked annexure "G".

30. That proposal of the diversion of 19 ha forest land for establishing the headquarter of lower siang district at SIJI of Arunachal Pradesh on 05.06.2025 as issued by the Deputy Inspector General Officer of forest stating legal status of the diverted forest land unchanged which is totally a self-contradictory statement since once a land is diverted and permanently deforested for administrative headquarter, and its ecological character is irrevocable changed and as such the retaining of legal status on paper is meaningless and as such forest (conversion) Act does not permit cosmetics legality and it demands substantive preservation. It is well known fact and as observed by the Hon'ble Supreme Court that fund from the Compensatory Afforestation Fund Management And Planning Authority (herein after referred as CAMPA) cannot be treated as a financial substituted for ecological loss and by misuse of CAMPA Act 2016 and the forest (conservation) Act 1980.

31. That, as per the notice bearing F. No.# NC244/2024/GHY/139-140 dated 05.06.2025 as passed by the Deputy Inspector General of Forest GoI, by giving permission of the diversion 19 ha of forest land for the establishment of the Lower Siang District of the SIJI stating that "Forest land to be handover only after non forest land is provided by user agency" whereas a token requirement can not justify or mitigate the loss and as such there is no ecological equivalence between a natural forest



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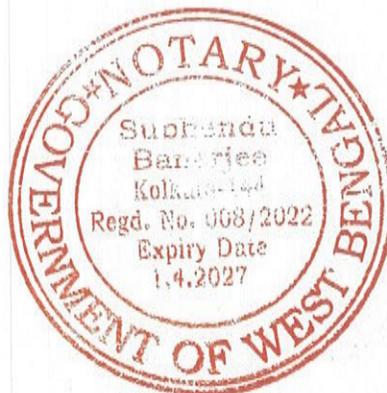
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and an artificial acquired barren land and as such the substitution cannot be justified diversion as observed by the Hon'ble Supreme Court. It was also observed by the Hon'ble Supreme Court that CAMPA Act funds cannot be treated a financial substitute for ecological loss and misuse of the CAMPA Act to justify diversion violate statutory mandate of the CAMPA Act 2016 and the Forest (Conversion) Act 1980.

32. That, impugned notice dated 05.06.2025 as issued by the respondent no.2, allowed diversion of 19 ha of forest land of the establishment of the Lower Siang district of the SIJI by "compensatory afforestation over the degraded forest land of 38 ha at Simen PRF at Likabali forest range" but the compensatory afforestation failed to replicate old growth forest eco-system specially in the Arunachal Pradesh where tree, species diversity and canopy age, and the soil micro biota cannot be recreated on the degraded plots and as such mono-culture plantation is no substitute for a bio diverse rain forest.

33. That, impugned notice dated 05.06.2025 as passed by the respondent authority stating "temporary labor sheds to be dismantled within 10 years" which is violation of the principle of precautionary and as such irreversible encouragement is being legalized under garb of temporariness since the temporary structure became permanent in urban sprawl.



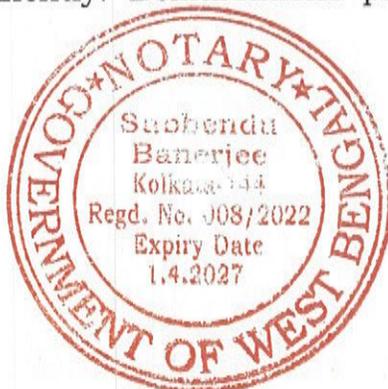
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34. That, proposes diversion of the 19 ha forest land for the purpose of the establishing the Headquarter of Lower Siang District at SIJI by issuance of the impugned notice dated 05.06.2025 by the department of the forest of the Arunachal Pradesh declaring "transfer of the net present value (NPV) to CAMPA account". This condition converts ecological loss into a monetary transaction. The NPV concept was never intended to license destruction. The government's focus is fund transfer instead of biodiversity protection shows a commercial, not conservationist mindset and only mindful about compensatory amount without considering ecological loss. Whereas it is the duty of the department of the forest to protect biodiversity and as such diversion of forest land against compensation is violation of CAMPA act. In fact, the CAMPA Act funds cannot be treated as a financial substitute ecological loss and misuse of the CAMP Act to justify to diversion which violates the statutory mandate of CAMPA Act 2016 and forest (conservation) 1980.

35. That, for the propose establishment of the headquarter of the Lower Siang District at SIJI, the department of forest, Arunachal Pradesh allowed making boundaries around diverted forest land and to be demarcated permanently. Demarcations prevents encroachments form



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outside, whereas the private/public agency is allowed to encroach the forest land in the name of the making basic infrastructure for the human society including residence quarter, hospital, school, parking, thereby allowing distraction of biodiversity, flora and fauna of the forest area, which indicates that culminated impact assessment was never done before declaring the diversion of 19ha of the forest land for establishing of Lower Siang District at SIJI and it is nothing rather than hollow assurance for the same.

36. That, propose diversion of 19ha of the forest land for the establishment of the Lower Siang District Headquarter at SIJI was invalid for not obtaining prior consent of the Gram Sabha as per the provision of the FRA (Forest right act) is concerned and therefore a post facto assurance cannot be replaced with the prior consent and as such the FRA demands prior informed Gram Sabha consent and not retrospective certificate, which render the impugned notice arbitrary, illegal and violation of provision of the FRA 2006 itself.

37. That, in the impugned notice was issued by the department of forest stating that the user agency shall obtain environmental clearance certificate under environmental protection Act, 1986 if applicable, but in contrary view as observed by the Hon'ble Supreme Court in the case of Lafarge Umiam Mining mandated the issuance of environmental clearance under Environment Protection act 1986 must be integrate



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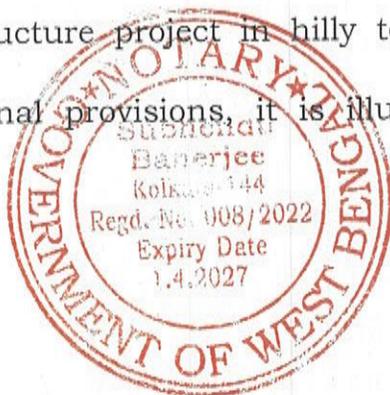
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process. Hence, MoEF&CC abdicated responsibility by inserting an "if applicable" escaping clause.

38. That, applicant states that the proposed project layout is already finalized and construction ready, without obtaining mandatory environmental impact assessment report, which is violation of the precautionary principal mandate of the provision of section 20 of the NGT Act 2010.

39. That, applicant states that the forest department issued the proposed diversion of the forest land for the establishment of the Headquarter of the Lower Siang District at SIJI without having any scientific study on drainage and carrying capacity of the project. The authority has ignored that act of hill cutting and leveling destroys hydrological balance and triggers landslides. In fact, the "muck disposal plan" is cosmetic and appropriate for road projects, these are post-impact mitigation measures, not preventive safeguards.

40. That, the applicant states that while issuing the notification by the department of the forest, Arunachal Pradesh, it is stated in the notification that, no labor camps are to be set-up on the forest land whereas, in reality, this condition is routinely violated in every infrastructure project in hilly terrain. Without continuous monitoring and penal provisions, it is illusory. As such, temporary settlements



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attract waste generation, poaching, and forest fires — none of which are addressed in the notification.

41. That, for establishment of the propose headquarter at SIJI, the forest department in its notification puts a clause that no additional roads in side forest area to be constructed for the construction of head quarter, As such the clause is itself contradictory, access road for the construction of the headquarter and future use is implicit in the project and assurance in the impugned notice is unenforceable and disingenuous.

42. That, the impugned notice dated 05.06.2025 as issued by the department of the forest Arunachal Pradesh stating that period of the diversion co-terminus with lease/project life but for which the concept the project life is irrelevant for a district headquarter being permanent urban construction and as such the condition itself acknowledges that forest diversion is permanent and contradicting the “temporary” premise used for clearance.

43. That, applicant states and submits that Deputy Inspector General of the forest by issuing the impugned notice dated 05.06.2025, stated that “forest land shall not be used for any other purpose other than specified” As such, once the nature of the land converted into concrete infrastructure from forest land, use restriction becomes academic. The



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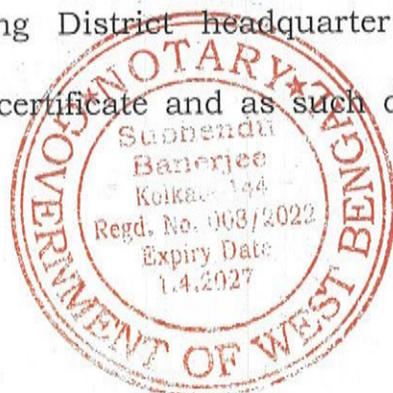
land ceases to be forest; the purpose cannot be reversed. Such conditions are ornamental and designed to shield the Ministry from accountability.

As such diverting forest land for the purpose of the non-forest activity i.e. construction of Head quarter without obtaining mandatory prior environmental clearance (EC) is malafide act on part of the concerned respondent and as such violation of NBWL, or FRA compliance.

44. Your applicant states and submits that extraction would be occurred during side labeling which is intrinsic to the project and as such the conditions stating the obtaining separate clearance under FCA (Forest conservation act) for removal of boulders or sand is cosmic and un-monitorable.

45. That the proposed project by diversion of the 19 ha forest land as issued by the notification dated 05.06.2025 imposing the condition is ornamental and designed to shield the ministry from the accountability since once a forest land converted into the concrete infrastructure and thereafter imposing any restriction of the project is nothing rather than academic discussion.

46. Your application states and submits proposed establishment of lower Siang District headquarter at SIJI without obtaining forest clearance certificate and as such diversion of the forest land which is



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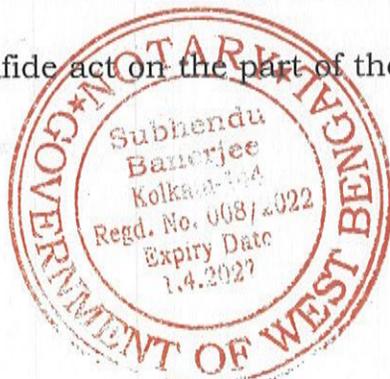
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situated within an eco sensitive zone, is unlawful and arbitrary decision on part of the concerned respondent and as such the notification is liable to be quashed.

47. Your applicant states and submits that while the impugned notification was issued by the Deputy Inspector General of Forest GoI, the monitoring of the work for the project would have conflict of interest since the concerned divisional forest officer, a subordinate of same government is executing the project, cannot be independent monitor and as such imposing this type of condition is void in law and liable to be quashed.

48. Your petitioner states and submits that issuing mere statutory obligation upon user agency by restricting regulation is illusive since the department of forest allowed the diversion of the forest land for the purpose of establishing a headquarter of Lower Siang District at SIJI without considering the fact that the project that is allowed within eco sensitive zone, without obtaining consolidated feasibility report and forest clearance and as such propose project is violation of the provision of the forest (Conversion) act 1980 and others law and as such the notification dated 05.06.2025 is void in law and liable to be quashed.

49. Your applicant states and submits that the impugned notification is arbitrary, malafide act on the part of the forest department in order to



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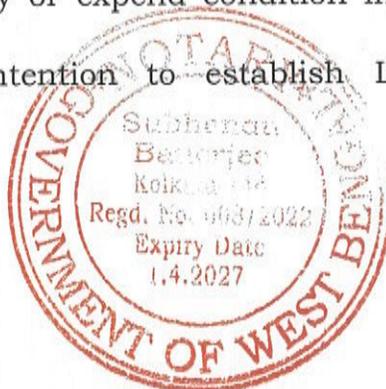
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fulfill the interest on the govt. pushing the project without thinking that SIJI is not suitable place for establishing the headquarter of Lower Siang District, because SIJI is situated within the periphery of the Kane Wildlife sanctuary and as such imposing the condition to cure illegality cannot be legitimize an unlawful clearance. It is well known fact that CAMPA fund cannot be treated as a financial substitute for eco logical loss and misuse of the CAMPA to justify the diversion violates the statutory mandate of CAMPA act 2016 and forest conversion act 2018.

50. That, the impugned notice as issued by the Ministry of Environment Forest and Climate change cannot sanitize its own illegality by warning others of violation and as such it is the concerned respondent being respondent No.2, that has violated the act by issuing a clearance without prior EC, NBWL and/or FRA compliances and/or other statutory compliances as such the self-exculpatory language of the condition stipulated herein is disingenuous and as such impugned notice is void ab-intio in the eye of law and liable to be quashed.

51. That, applicant states and submits that the condition stipulated in the impugned notice is an open-ended delegation without statutory authority and as such the regional office cannot be reserve to itself a power to amend or modify or expend condition indefinitely in order to satisfied government's intention to establish Lower Siang District



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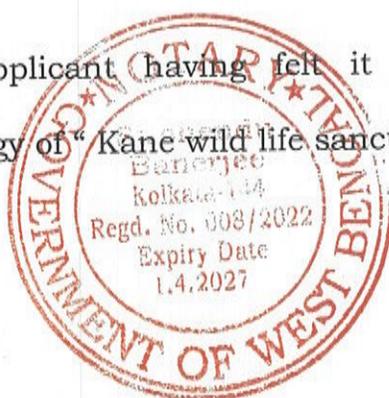
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headquarter at Siji without taking prior permission of other authority concerned and as such the notice violated the mandatory requirement of section 2 of the FCA which require central government approval for any modification and as such the impugned notice of diversion of the forest land create ecological loss to the forest and flora and fauna and the CAMPA act fund cannot be treated to financial substitution to mitigate ecological loss as also observed by the Hon'ble Supreme Court.

52. It is submitted that all the condition stipulated in the impugned notice dated 05.06.2025 as issued by the Deputy Inspector General of Forest GoI are not protective but they are palliative excuse for the clearance already decided in principle for bypassing earlier observations that SIJI is not appropriate because of adjoining of the Kane wildlife sanctuary and establishing the headquarter of the Lower Siang District should be a place like Sikirima, a far from the forest, which is an appropriate place as per feasibility report . And as such the impugned notice to indicate that the decision to divert the forest land lacks scientific temperament and as such the MoEF& CC has failed in its duty to keep the public trust and have acted contrary to its own stated mandate in the national forest policy 1988 which prioritizes ecological stability over economic gain.

53. That, the Applicant having felt it necessary to protect the environment , ecology of " Kane wild life sanctuary", its eco sensitive zone



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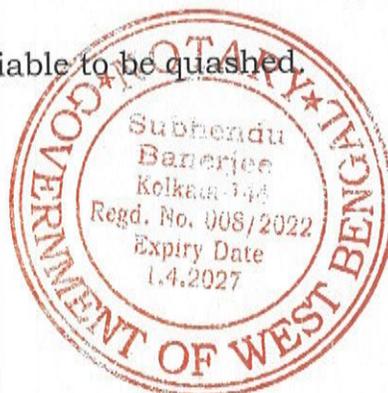
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and flora and fauna of nearby areas (i.e.-SIJI, MAGI Village) from the clutches of Government of Arunachal Pradesh and its agents, who intend to establish district head quarter of Lower Siang district at forest covered SIJI area by ignoring the ecological impact on the same for purely political gain and political ambition keeping a blind eye on more suitable place like SIKIRIMA for the establishment of district head quarter. Therefore, your applicant begs to move the present application on the following amongst other grounds.

GROUNDS

- i. For that a impugned notice dated 05.06.2025 as issued by the Deputy Inspector of General of Forest, GoI, for the purpose of establishing Lower Siang district headquarter at SIJI without considering the future impact on forest of Kane Wildlife Sanctuary and its eco sensitive zone, is malafide and grossly politically motivated and misuse of authority and power and as such the decision is liable to be void in ab-intio.
- ii. For that concerned respondent is duty bound to follow the guideline and mandatory provision of the forest (Conversion) act 1980, while taking the decision of diversion of the forest land to make concrete building without statutory approval clearance and permission in according of the law and as such the decision is liable to be quashed.



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- iii. For that the concerned respondent is duty bound to take prior approval from the national board of for wildlife (NBWL) before taking decision of diversion of forest land for the establishment of headquarter of Lower Siang District at Siji by encroaching forest land is utterly violation of natural justice and malafide in nature and as such the decision of diversion forest land is liable to be quashed.
- iv. For that respondent authority issued the notification of establishing headquarter of Lower Siang District at Siji without considering the recommendation of consolidated feasibility survey report as submitted by high power feasible committee of Lower Siang District on 17th January of 2020 declaring the Sikirima as suitable place for the purpose of the headquarter and as such the decision of the diversion by encroaching the forest land is misuse of the power and arbitrarily act and liable to be quashed.
- v. For that the concerned respondent categorically ignored that fact that proposed area of headquarter at SIJI is highly eco-sensitive and geologically fragile. Indiscriminate development, constructions, township building will be disastrous, when such constructions are carried out in ecologically sensitive zone. Such project of establishing district head quarter at SIJI area



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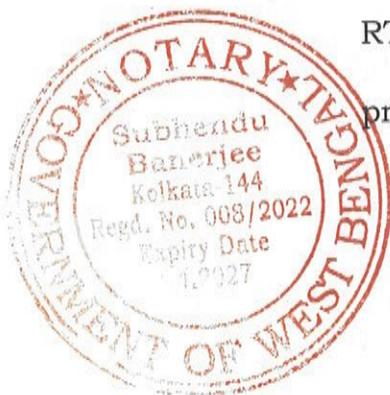
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of Lower Siang district of Arunachal Pradesh would be completely opposed to the expected norms of 'Sustainable Development' which finds a statutory expression in the provision of sec 20 of the National Green Tribunal Act and as such the decision of the diversion by encroaching the forest land is misuse of the power and arbitrarily act and liable to be quashed.

- vi. For that the impugned decision have been taken by the Deputy Inspector General of Forest is contradictory and violation of feasibility reports suggesting Sikirima suitable place for establishing permanent district head quarter of Lower Siang district For that the malafide decision of concerned respondent of diversion of 19 ha forest land shall jeopardize the security of wild animals, plants of the sanctuary and its surrounding areas from ever growing population in and around the sanctuary /forest in near future due to establishment of district head quarter at border / eco sensitive area of the forest of the "Kane wildlife Sanctuary.
- vii. For that the concerned respondent has intentionally not provided with the relevant information sought from them under RTI act vide RTI applications dated 10.11.2025 and by not providing the required information the concerned respondents



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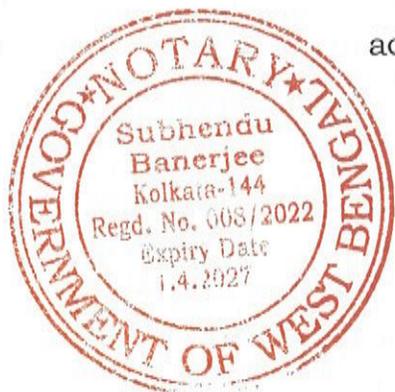
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have violated the fundamental right to information of the applicant and as such decision is misuse of power, illegal and liable to be void.

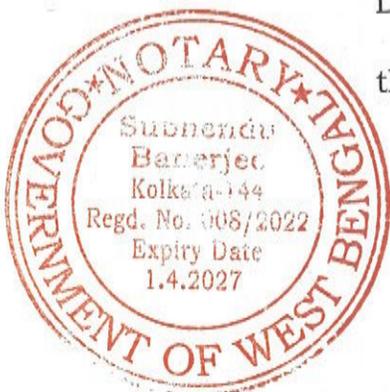
- viii. For that the concerned respondent have acted illegally and in arbitrarily by encroaching upon the forest land of the "Kane Wildlife Sanctuary" and its eco-sensitive zone, knowing very well that proposed area at SIJI for establishment of district head quarter shares boundary with the forest of the "Kane Wildlife Sanctuary" and its Eco sensitive zone and the decision of the diversion by encroaching the forest land is misuse of the power and arbitrary act and liable to be quashed.
- ix. For that the concerned respondents intentionally and categorically reducing the boundary of the forest of the "Kane Wildlife Sanctuary" and its eco sensitive zone and promoting encroachment of human in to wildlife is violation of the Forest (conservation) act 1980 and other related environmental laws.
- x. For that the concerned respondents are duty bound to do ecological impact study before declaring of diversion of the forest land for establishing headquarter of Lower Siang District at Siji and the decision is misuse of the power and arbitrarily act in nature and liable to be quashed.



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- xi. For that impugned decision on 05.06.2025 by Deputy Inspector of General of Forest of giving approval of diversion of forest land is ultra vires with the forest (Conversion) Act and violation of the articles 48 A and 21 of the constitution and liable to be quashed.
- xii. For that authority concerned failed to discharge their duty in according with the mandatory provision of the notification regarding eco sensitive zone and awarding some compensatory money as a financial substitute for ecological loss is illegal and misuse of CAMPA act to justified the diversion which is violative to the statutory mandate of the CAMPA act 2016 and as such the decision is liable to be quashed.
- xiii. For that proposed establishment of lower Siang District headquarter at SIJI without obtaining forest clearance certificate and as such diversion of the forest land which is situated within an eco sensitive zone, is unlawful and arbitrary decision on part of the concerned respondent and as such the notification is liable to be quashed.
- xiv. For that while the impugned notification was issued by the Deputy Inspector General of Forest and Arunachal Pradesh, the monitoring of the work for the project would be self conflict



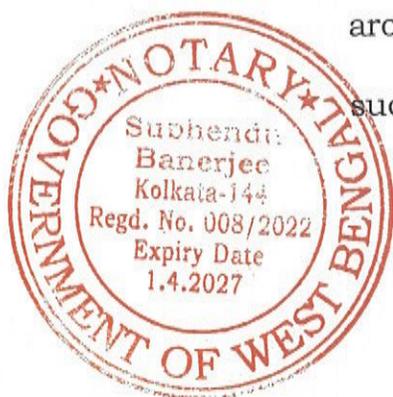
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of the interest since the concerned divisional forest officer, a subordinate of same government pushing the project, cannot be independent monitor and as such imposing this type of condition is void in law and liable to be quashed.

- xv. For that issuing mere statutory obligation upon user agency by restricting regulation is illusive since the department of forest allowed the diversion of the forest land for the purpose of establishing headquarter of Lower Siang District at SIJI without considering the fact that the project is proposed propose within the eco sensitive zone and without obtaining consolidated feasibility report and forest clearance and as such propose project is violation of the provision of the forest (Conversion) act 1980 and others law and as such the notification dated 05.06.2025 is void in law and liable to be quashed.

- xvi. For that the issuance of impugned notification is arbitrary, malafide on the part of the forest department in order to fulfill the interest of the govt. pushing the project without thinking that SIJI is not suitable place for establishing the headquarter of Lower Siang District because the area is situated within around the periphery of the Kane Wildlife sanctuary and as such imposing the condition to cure illegality cannot be



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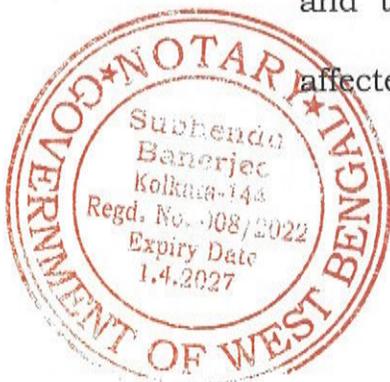
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legitimize an unlawful clearance. It is well known fact that CAMPA fund cannot be treated as a financial substitute for eco-logical loss and misuse of the CAMPA to justify the diversion, violates the statutory mandate of CAMPA act 2016 and forest conversion act 2018.

- xvii. For that the impugned notice as issued by the Ministry of Environment Forest and Climate change cannot sanitize its own illegality by warning other of violation and as such it is the concerned respondent being respondent No.2, that has violated the act by issuing a clearance without prior CEC, NBWL and/or FRA complies. And as such the self-exculpatory language of the condition stipulated herein is disingenuous and as such impugned notice is void ab-intio in the eye of law and liable to be quashed.
- xviii. For that the concerned respondents are duty bound under various provisions of environmental laws to take forest clearance certificate from concerned authority before declaring an eco-sensitive area as District Head quarter.
- xix. For the concerned respondents are duty bound to protect the reserve forest under the provision of the Indian Forest Act 1927 and the said forest of the Kane Wildlife Sanctuary will be affected by the construction of the said Headquarter.



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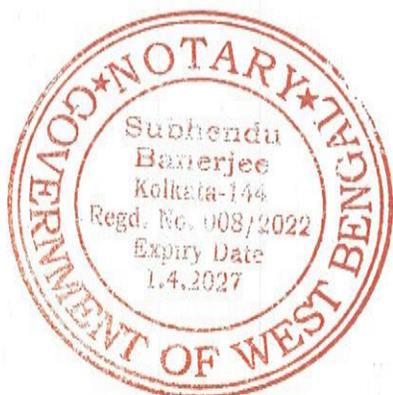
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- xx. For that the concerned respondents are duty bound to protect the ecological, faunal, floral, geomorphologic, natural or zoological significance of the forest area of Kane wild life sanctuary for the purpose of protecting, propagating and developing of the wild life and its wild environment.
- xxi. For that the concerned respondents are duty bound to prevent and control of air pollution, noise pollution in the Eco sensitive Zone in accordance with the provision of Air protection Act 1981 and Noise Protection act 2000 and other Environment Act respectively and rules made there under.
- xxii. For that the concerned respondents ought to have maintained the ecology of the forest of the Kane wild life sanctuary and its eco sensitive zone.
- xxiii. For that the concerned respondents failed to discharge their statutory duties and responsibilities by allowing use of tribal land in eco sensitive zone for the purpose of commercial and industrial development activities without compliance of the provisions of article 244 of the constitution or the law for the time being in force, including the Schedule Tribes and other traditional forest dwellers (recognition of forest right) Act 2006.



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- xxiv. For that the concerned respondents have completely ignored feasibility report submitted by the esteemed committee, where it was amply clear that SIKIRIMA was found to be the most feasible location with all the required parameter, for establishment of permanent district head quarter of Lower Siang district.
- xxv. For that the concerned respondents have acted illegally and in arbitrarily by encroaching upon the land of the forest of the "Kane Wildlife Sanctuary" and its eco-sensitive zone knowing very well that proposed area at SIJI shares boundary with the forest of the "Kane Wildlife Sanctuary" and its Eco sensitive zone.
- xxvi. For that the concerned respondents have acted illegally and in arbitrarily for proposing of establishment of district head quarter in the eco sensitive zone of the forest of the "Kane Wildlife Sanctuary" which is spreads over 31 sq Km around Likabali and Siji area. That the forest of the Kane Wildlife Sanctuary is surrounded at North by the confluence of Siririver and its tributary along the SIJI river downstream till it meets a foot path leading to likabali - Along road at 18 km post from Likabali near Hanuman Mandir (Akashi ganga). East by Likabali - Along road. BySouth, along the western most rivulet



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of Nilakh Nallah. By West, along the Siri River upstream up to the starting point.

- xxvii. For that the concerned respondents have acted illegally and in arbitrarily by extending Likabali Township up to SIJI area, which is located at Likabali tehsil comprising of approximate area of 414 hectares surrounded by the forest of the Kane wild life sanctuary and other dense forest area. The proposed location for district head quarter is surrounded at North by Hill area, at South by SIJI River, at East by Bokso stream and at West by Sui River.
- xxviii. For that the respondents have acted illegally by sanctioning district head quarter at the boarder of the forest of the Kane wild life sanctuary without taking permission from the National Board. The extension of Likabali Township to SIJI area shall certainly and practically alter the boundary of the forest of the "Kane Wildlife Sanctuary" which is not only unlawful but also unethical.
- xxix. For that the concerned responded acted whimsically, unethically, prematurely by sanctioning a district head quarter at the border and in an eco-sensitive zone of the forest of the Kane wild life sanctuary by intentionally ignoring the fact that the forest is a home to more than 70 species of birds and



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variety of animal species like Wild dogs, Gaur, Black bear, Elephants, Deer, Panthers, Small cats and Royal Bengal Tiger etc. This sanctuary also conserves various amphibians and reptiles and also supports various aquatic species and establishment of district head quarter at that place shall have catastrophic effect on the sanctuary.

xxx. For that the malafide decision of concerned respondent shall jeopardize the security of wild animals, plants of the sanctuary and its surrounding areas from ever growing population in and around the sanctuary /forest in near future due to establishment of district head quarter at border / eco sensitive area of the forest of the "Kane wildlife Sanctuary.

xxxi. For that as per the Gazette of India on "Kane wildlife sanctuary and its Eco sensitive Zone" in the state of Arunachal Pradesh, discharge of treated waste water in natural water bodies or land, felling of trees, in the area of eco sensitive zone like SIJI should be avoided.

xxxii. The impugned notice dated 05.06.25 is invalid and malafide on the part of respondent no.2 being violative of the notification dated 09.06.2020 as issued ministry of environment forest and climate change and as such the decision taken by the respondent authority is liable to be quashed.



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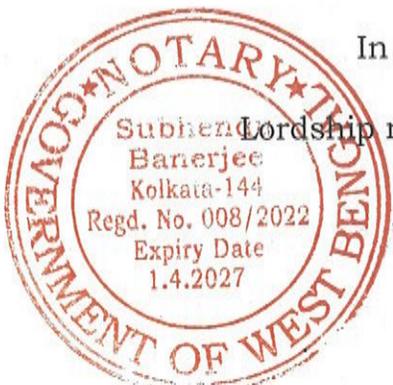
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High Court, Calcutta

- xxxiii. For that the concerned department ought to have taken into the consideration of the order regarding staying of making any construction in SIJI area and observation of the Hon'ble Green Tribunal and various judgment of the Hon'ble Supreme Court regarding misuse of the CAMPA act while dealing with the diversion of the forest land and as such the act of the department is misuse of the power and liable to be quashed.
- xxxiv. For that impugned notice dated 05.06.2025 is bad in law and ultra vires being violating of notification dated 09.06.2020 and 08.04.2021 by the ministry of environment forest and climate change and minutes of 43rd meeting of expert committee eco sensitive zone 20.11. 2020 dealing with is eco sensitive zone around Kane wildlife sanctuary and as such without obtaining the prior permission of the National Board Wildlife for establishing headquarter at siji is utterly misuse of administrative power and liable to be quashed.

LIMITATION

The applicant declares that as per the National Green Tribunal Act 2010 this application is well within the prescribed time.

In the above circumstances, it is most humble prayed that your Lordship may graciously be pleased to pass an order as follows.



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Mihum Karke

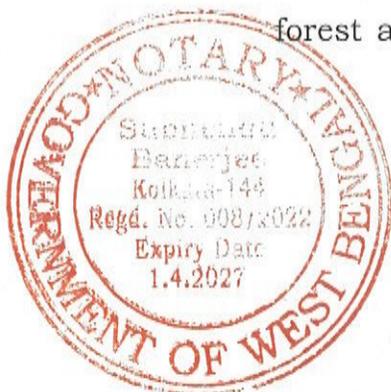
JOYEE MAITI

Joyee Maiti
 Advocate
 High Court, Calcutta

INTERIM RELIEF

Applicants pray that this Hon'ble Tribunal be pleased to:

- A. Direct the Concerned respondents to stay the effect of the notice and/ or notification dated 05.06.2025 as issued by Deputy Inspector General of Forest, Government of Arunachal Pradesh and thereby set-aside the entire proceeding declaring SIJI as permanent Head quarter of Lower Siang District.
- B. Direct the concerned respondents to stop setting up of district head quarter/ infrastructure at SIJI area without the environment clearance from the competent Authority in terms of the Notification dated 14.09.2006 under the provisions of the Environments protection Rules 1986.
- C. Direct the concerned respondent to accept and comply with the recommendation of consolidated feasibility report of the permanent district head quarter of Lower Siang District, which was submitted by high powered feasibility committee to Dy. commissioner, Lower Siang district on 17.01.2020.
- D. Direct the concerned respondents to stop encroachment in to the forest area of the Kane wild life sanctuary, its Eco sensitive zone



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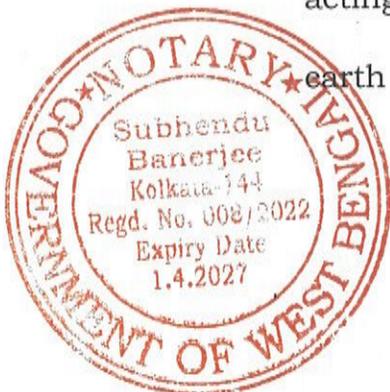
Mihum Karika

JOYEE MAITI

Joyee Maiti
Advocate
High Court, Calcutta

and stop constructing road, building and infrastructure, industry in and around its surrounding areas.

- E. Grant a 'status quo of the notice/ notification dated 05.06.2025 of the Deputy Inspector of General of the Forest of the Arunachal Pradesh with regard to the give an effect of diversion of the 19 ha forest land for the purpose of establishment of District Head Quarter of Lower Siang District of Arunachal Pradesh at SIJI.
- F. To form an independent committee with all stake holders to do an ecological sensitivity analysis study of establishing District Head quarter of Lower Siang District at SIJI area and its present and future effect on the forest area of the Kane wild life sanctuary and its Eco sensitive zone.
- G. Direct the authorities concerned to declare SIKIRIMA as permanent Headquarter of Lower Siang District as it complies all the rules and regulations of department of forest and environmental and appoint independent committee of all the stake holder to analysis ecological effect in present and future.
- H. To restrain Respondents, their contractors, agents, or any person acting on their behalf from undertaking any construction, clearing, earth cutting, soil excavation, tree felling, road widening, or any



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Joyee Maiti
Advocate
High Court, Calcutta

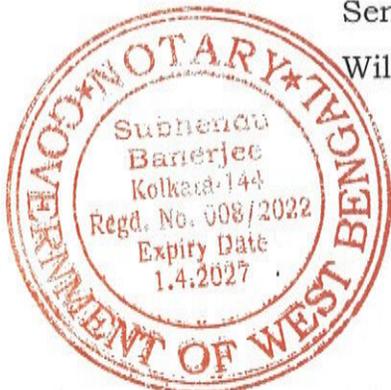
preparatory work within around the proposed 19- hectare diversion area at SIJI.

- I. To direct the Respondents to maintain status quo with respect to the forest land until the final adjudication of the present application.
- J. To direct Respondents to file an affidavit placing on record the complete sequence of decision, file nothings, technical reports, and field inspection documents relied upon to issue the diversion approval.
- K. To direct an immediate site inspection by an independent team of experts (Forest Ecology, Wildlife, Hydrology, and Geology).
- L. Pass any such further order or orders as this Hon'ble Tribunal may deem fit proper and necessary up on considering the facts and circumstances of the case.

PRAYER

For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

1. Admit the Application and issue notice upon the Respondents.
2. To quash and set aside the Forest Diversion Approval dated 05.06.2025 granting diversion of 19 hectars of pristine forest land for the construction of the District Headquarter at Siji, Lower Siang District.
3. To direct the Respondent to strictly comply with the Eco-Sensitive Zone (ESZ) Notification governing area adjoining Kane Wildlife Sanctuary.



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Mihum Karika

JOYEE MAITI

Joyee Maiti

Associate
High Court, Calcutta

4. To direct the Respondent to adhere to the binding judgment of this Hon'ble Tribunal dated 03.05.2023 prohibiting construction until statutory Clearance and environmental safeguards are fully complied with.
5. To direct an independent and comprehensive Ecological, Wildlife, Hydrological, Geological, and Biodiversity Impact Assessment by a neutral expert committee constituted by this Hon'ble Tribunal.
6. To restrain the Respondents from carrying out any construction, clearing, earthwork, or alteration of forest land at Siji until the final disposal of this Application.
7. To direct the State Government to reconsider the earlier feasibility findings which selected Sikirima as the more environmentally suitable site, and adopt a scientific and lawful decision making process.
8. Impose exemplary penalty upon the perpetrators in regards to the concept of "Polluter pays Principal".
9. Direct the Respondent Authorities to take all steps to ensure that the ecology of the forest of the Kane wild life sanctuary, its Eco sensitive zone and its surrounding area is maintained.
10. Issue an order in the nature of a mandamus to constitute a high level committee to monitor the entire issue and submit periodical reports to this Hon'ble Tribunal.
11. And pass any such further order or orders as this Hon'ble Tribunal may deem fit proper and necessary upon considering the facts and circumstances of the case.

And your petitioners, as in duty bound shall ever pray.



Mihum Karika

Mirjum Karba

JOYEE MAITI

Joyee Maiti
Advocate
High Court, Calcutta

VERIFICATION

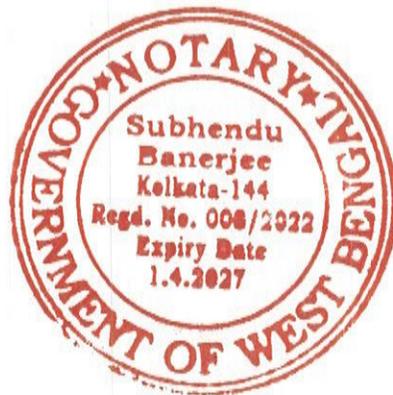
I, Mirjum Karba son of Tamir Karba, age about 30, residing at Sipu Village, Post Office- Koyu, P.S – Nari, Lower Siang District. The applicant of this application do here by verify the content of the paragraph no. 1 to 53 and rest are true to the best of my knowledge and are my humble prayer before your Lordship and I have not suppressed any metrical of facts herein.

Date:19.01.2026

Place: Kolkata

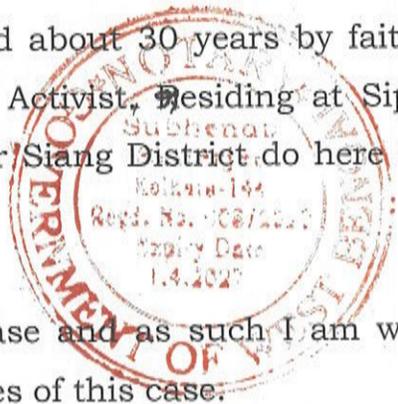
Mirjum Karba

APPLICANT

*Mirjum Karba*

AFFIDAVIT

I, Mirjum Karba, son of Tamir Karba, aged about 30 years by faith-
Christian, By Occupation- Environmental Activist, residing at Sipu
Village, Post Office- Koyu, P S- Nari, Lower Siang District do here by
solemnly affirm and say as follows:-



1. That I am the petitioner in this case and as such I am well acquainted with the facts and circumstances of this case.
2. That the statements made in paragraph 1 to 53 are true my knowledge and rest are my humble submission before this Hon'ble Court.

Prepared in my office

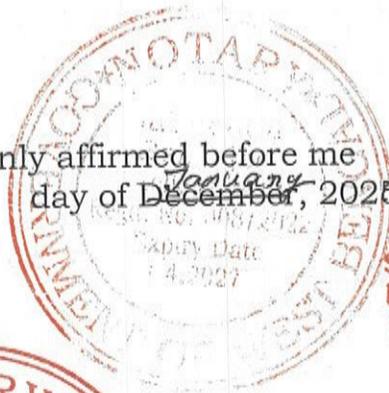
Joyee Maiti
Advocate

Mirjum Karba

The deponent is known to me

Advocate

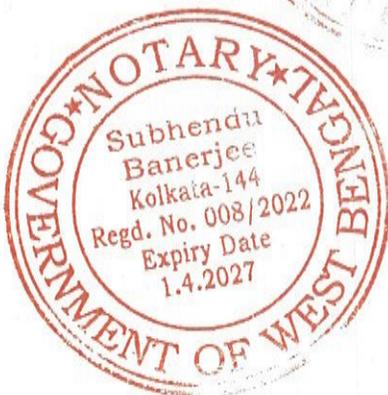
Solemnly affirmed before me
on this ^{January} day of December, 2025



Solemnly Affirmed and
Declared before me u/s
139 CPC and u/s 333BNSS 2023

Banerjee
Notary
Govt. of West Bengal
09.01.2026

SUBHENDU BANERJEE
Notary, Govt. of W.B.
Regd. No.-008/2022
Advocate High Court, Calcutta



09 JAN 2026

GOVERNMENT OF ARUNACHAL PRADESH
DEPARTMENT OF ENVIRONMENT & FORESTS
ITANAGAR

NOTIFICATION

Annexure - A Collectively

CWL/D/43/92

Dated. 11th April 2007

exercise of the powers conferred by section 26-A (1) (a) of the Wildlife (Protection) Act, 1972 (as amended upto 2003), the Governor of Arunachal Pradesh, after satisfying the completion of requirements prescribed under section 18 to 26 of the said Act, is pleased to declare the "Kane Wildlife Sanctuary" as described below in which all the relevant provisions of the Wildlife (Protection) Act, 1972 (as amended from time to time) or any other rules made thereunder shall apply for the purpose of protecting and managing wildlife therein.

SCHEDULE

DISTRICT WEST SIANG, ARUNACHAL PRADESH

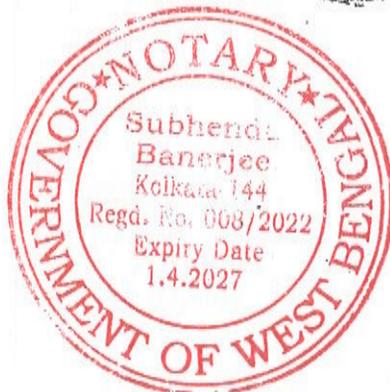
Name of Wildlife Sanctuary	Area in Sq. Km.	Description of boundary
Kane Wildlife Sanctuary	31 sq. Km.	<p>North: From the confluence of Siri River and its tributary (GR 105977), the boundary runs along the ridge easterly direction till it meets the source of the tributary of Yanchi Nallah at (GR 105986). Thence follow the same tributary down stream till it meets Yanchi Nallah. Thence downstream along Yanchi Nallah up to its confluence with Siji Nallah. Thence along the Siji Nallah down stream till it meets a foot path leading to Likabali - Along road at 18 Km post from Likabali near Hanuman.Mandir (Akashi Ganga).</p> <p>East: Thence along the Likabali Along road towards Likabali upto 15 Km at (GR 077054).</p> <p>South: Thence along a straight line at a bearing of 245° due South - West till it meets Nilakh Nallah at (GR 059011). Thence along the western most rivulet of Nilakh Nallah upstream upto its source at (GR 062004). Thence along the ridge "BARDAM MODI" upto (GR 039950).</p> <p>West: Thence straight line due North along 94° 35 longitude till it meets Siri River at (GR056949). Thence along Siri River upstream upto the starting point.</p>

Map of:- 83/10

Sd/-
(M. B. Lal)
Principal Secretary (Env. & Forests)
Govt. of Arunachal Pradesh

Cop to the Range officer Anchalghat, Booguli & Sibiyamukh Wildlife Range for information please.

[Signature]
Divisional Forest Officer,
D. Enag Memorial Wildlife Sanctuary
Division, Pasighat - 791102



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Annexure-"A" collectively

GOVERNMENT OF ARUNACHAL PRADESH
DEPARTMENT OF ENVIRONMENT & FORESTS
ITANAGAR

NOTIFICATION

No. CWL//43/92

Dated: 11th April 2007

In exercise of the powers conferred by section 26-A (1) (a) of the Wildlife (Protection) Act 1972 (as amended upto 2003), the Governor of Arunachal Pradesh, after satisfying the completion of requirements prescribed under section 18 to 26 of the said Act, is pleased to declare the "Kane Wildlife Sanctuary" as described below in which all the relevant provisions of the Wild Life (Protection) Act, 1972 (as amended from time to time) or any other rules made there under shall apply for the purpose of protecting and managing wildlife therein.

SCHEDULE

DISTRICT WEST SIANG, ARUNACHAL PRADESH

Name of wildlife sanctuary	Area in sq Km	Description of boundary
Kane wildlife sanctuary	31 sq. Km	<p>North: From the confluence of Siri River and its tributary (OR 105977), the boundary runs along the ridge easterly direction till it meets the source of the tributary of Yanchi Nallah at (OR 105986). Thence follow the same tributary downstream till it meets Yanchi Nallah. Thence downstream along Yanchi Nallah up to its confluence with Siji Nallah. Thence along the Siji Nallah downstream till it meets a foot path leading to Likabali-Along road at 18 Km post from Likabali near Hanuman Mandir (Akashi Ganga).</p> <p>East: Thence along the Likabali Along road towards Likabali upto 15 Km at (OR 077054).</p> <p>Souths:Thence along a straight line at a bearing of 245° due South-West till it meets Nilakh Nallah at (OR 059011). Thence along the western most rivulet of Nilakh Nallah upstream upto its source at (OR 062004). Thence along the ridge "BARDAM MODI upto (GR 039950).</p> <p>West: Thence straight line due North along 945 35 longitude till it meets Siri River at (QR056949). Thence along Siri River upstream upto the starting point.</p>

Sd/-

(M. B. Lal)

Principal Secretary (Env. & Forests)
Govt. of Arunachal Pradesh

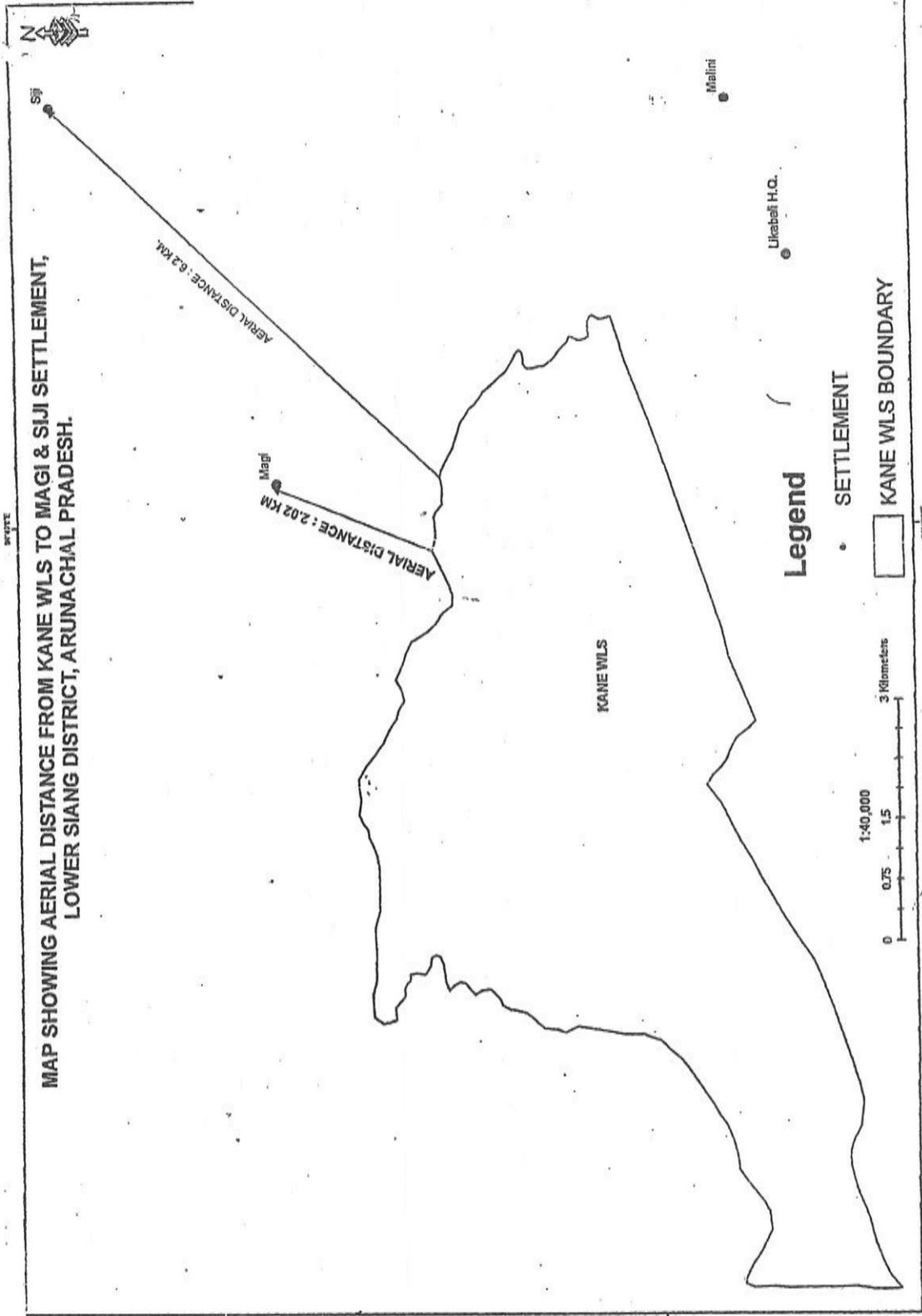
D'Ering Memorial Wildlife sanctuary
Division, Pashighat-791102



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Annexure 'A' collectively

MAP SHOWING AERIAL DISTANCE FROM KANE WLS TO MAGI & SIJI SETTLEMENT,
LOWER SIANG DISTRICT, ARUNACHAL PRADESH.

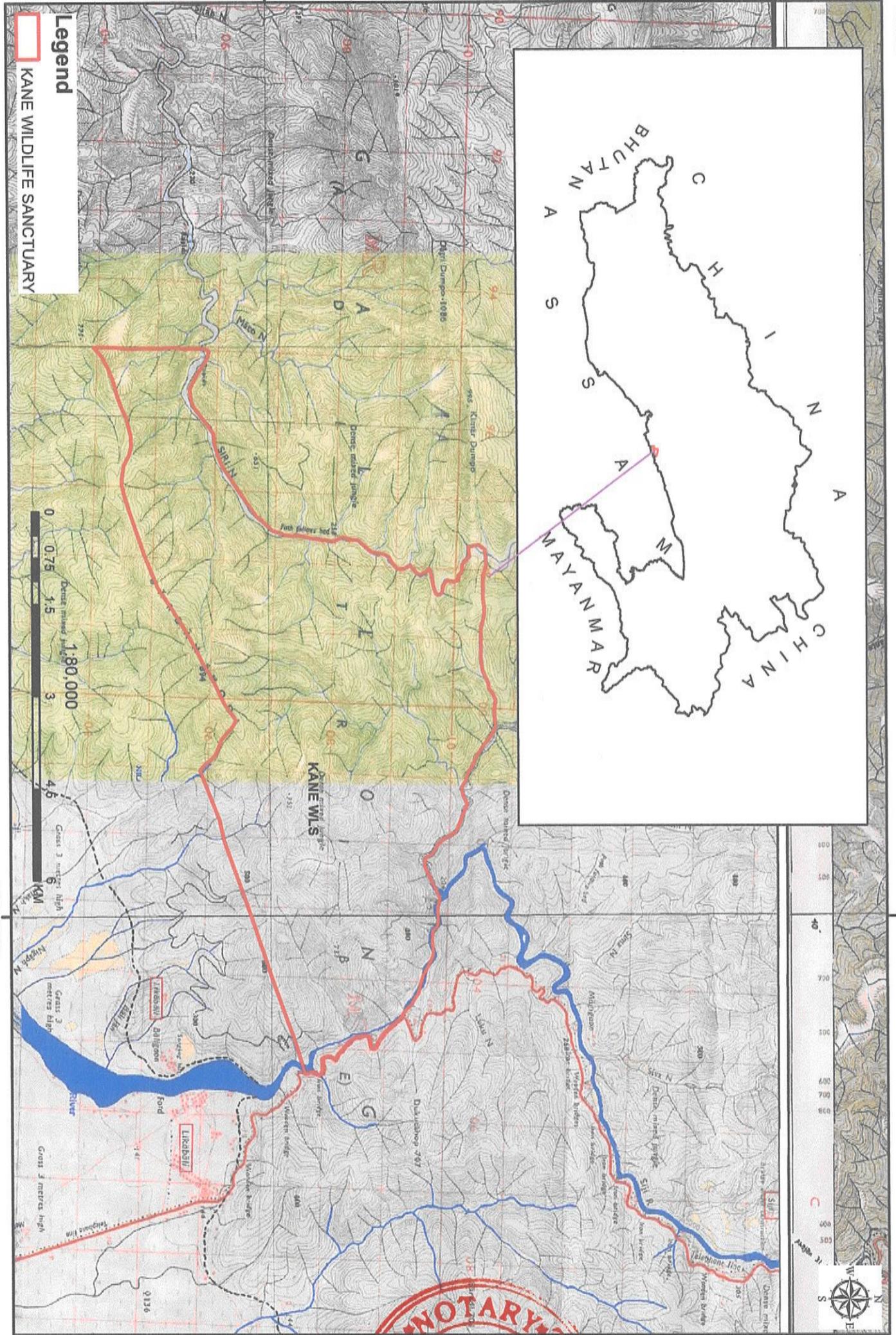


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MAP OF KANE WILDLIFE SANCTUARY ARUNACHAL PRADESH



NOTARY PUBLIC
 Subhendu Banerjee
 Kolkata-144
 Regd. No. 608/2022
 Expiry Date 1.4.2027
 GOVERNMENT OF WEST BENGAL

की गई कार्रवाई की रिपोर्ट का रूप विधान:

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त: (कृपया मुख्य उल्लेखनीय बिंदुओं का उल्लेख करें । बैठक के कार्यवृत्त को एक पृथक उपाबंध में अनुबंधित करें) ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिकी संवेदी जोन वार) । ब्यौरे उपाबंध के रूप में संलग्न किए जाएं।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाले क्रियाकलापों की संवीक्षा के मामलों का सारांश। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश । (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 9th June, 2020

S.O . 1877(E).—In supersession of Ministry's draft notification S.O. 2535 (E), dated 03rd September, 2015, the following draft of the notification, which the Central Government proposes to issue in exercise of the powers conferred by sub-section (1), read with clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette containing this notification are made available to the public;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110 003, or send it to the e-mail address of the Ministry at esz-mef@nic.in

Draft Notification

WHEREAS, the Kane Wildlife Sanctuary in the State of Arunachal Pradesh was created in 1991 covering an area of 31.0 square kilometres notified *vide* notification of the Government of Arunachal Pradesh number CWL/D/43/92/1133-68, dated 11th April, 2007, is gift of rich biodiversity with scenic beauty;

AND WHEREAS, the Sanctuary is situated in the foothill of semi evergreen forest of West Siang District consisting of Tropical semi evergreen forests to subtropical moist forests. The area in the Sanctuary is represented by rugged, mountainous with few gentle slopes with tributary of Siri (Jiadhol) river and many rivulets and streams;

AND WHEREAS, the Sanctuary conserves the biota and its biodiversity, and supports various floral, faunal, herpetofaunal and avifaunal species. The major floral species found in the Sanctuary are *Albizia procera* (Koroi), *Bombax ceiba* (Simul), *Kydia kalycina* (Pichola), *Urea Koata* (Sokamara), *Moras lavigeta* (Bola), *Ficus dumosa* (Dimaru), *Amoora wallichi* (Amari), *Dysoxylum gobera* (Banderdima), *Sterculia villosa* (Udal), *Abroma augusta* (Bon kopahi), *Pterspermum acerifolium* (Hati polia), *Dillenia indica* (Outenga), *Alstonia scholars* (Satiana), *Vatica lancefolia* (Morhal), *Bischofia javonica* (Urium), *Sterospermum personatum* (Paroli),



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Oroxylum indicum (Bhatgila), *Erythrina stricta* (Madar), *Duabhangia grandiflora* (Khokan), *Cinnamum tamalum* (Tejpat), *Litsea salicifolia* (Digloti), *Gemilia arborea* (Gameri), *Calicarpa arborea* (Gunmala), *Laportia cranulata* (Chorat), *Pogosteman bengalensis* (Shukhati), *Solanum nigrum*, *Musa parasidica* (Wild banana), *Pandanus foetidus* (Kevra), *Alpinia allugus* (Taragunch), *Imperata cylindrical* (Thatch), *Vitiveria zizanoise* (Briga), *Teminalia myriocarpa*, *Ailanthus excelsa*, *Artocarpus chaplasi*, *Canarium strictum*, *Quercus lalisia*, *Castanosia indica*, *Phoebe goalparents*, *Quercus* sp. and *Syzigium macarocarpum*, etc;

AND WHEREAS, the Sanctuary is home to many species of wild animals like *Manis petnadactyla* (Chinese pangolin), *Talpa leucura* (white tailed mole), *Crocidura allenuate* (grey shrew), *Tupaia belangeri* (tree shrew), *Marcoglossus sobrinus* (long tongued hill fruit bat), *Nycticebus coucang* (slow loris), *Macaca assamensis* (Assamese macaque), *Trachypithecus pileatus* (capped langur), *Cuon alpines* (wild dog), *Ursus thibetanus* (Asiatic black bear), *Martes flavigula* (yellow throated martin), *Lutra lutra* (common otter), *Felis chaus* (jungle cat), *Viverra zibetha* (large Indian civet), *Paradoxurus hermaphroditis* (common palm civet), *Herpestes edwardsii* (grey mongoose), *Prionailurus bengalensi* (leopard cat), *Pardofelis marmorata* (marbled cat), *Panthera pardus* (leopard), *Panthera tigris* (tiger), *Elephas maximus* (elephant), *Sus scrofa* (wild pig), *Muntiacus muntjak* (barking deer), *Naemorhedus sumatraensis* (Himalayan serow), *Ratufa bicolor* (Malayan giant squirrel), *Callosciurus pygerythrus* (hoary-bellied squirrel), *Dremomys lokriah* (orange-bellied Himalayan squirrel), *Petaurista petaurista* (common flying squirrel), *Bandicota indica* (large bandicoot rat) and *Hystrix brachyuran* (Chinese porcupine), etc;

AND WHEREAS, the Sanctuary has many species of resident and migratory birds including *Lophura leucomelanos* (Kalij pheasant), *Picus flavinucha* (Greater yellow nape woodpecker), *Megalaima lineate* (Lineated barbet), *Halcyon coromanda* (ruddy kingfisher), *Centropus bengalensis* (lesser coucal), *Otus spilocephalus* (Mountain scopes owl) and *Ducula badia* (Mountain imperial pigeon), etc;

AND WHEREAS, the Sanctuary conserves and supports the herpetofauna broadly comprising of amphibians including *Duttaphrynus melanostictus* (Common toad), *Hyla annectans* (Indian hylid frog), *Microhyla ornate* (Ornamental pigmy frog), *Amolops assamensis* (Assamese cascade frog) and *Rhacophorus maximus* (Large tree frog). The Sanctuary supports the survival of reptiles including *Calotes* sp., *Japalura* sp., *Varanus* sp., *Eutrophis* sp., *Lygosoma* sp., *Python* sp., *Ahaetulla* sp., *Amphiesma* sp., *Bungarus* sp., *Naja* sp., *Ophiophagus* sp., *Cuora* sp., *Pangshura* sp. The Sanctuary also supports the aquatic species like *Danio* sp., *Barilius* sp., *Semiplotus* sp., *Puntius* sp., *Tor* sp., *Chagunius* sp. and *Garra* sp. etc;

AND WHEREAS, Sanctuary also conserves, protect and provides shelter to many threatened species like elephants, tigers, rhesus macaque, deer, etc;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Kane Wildlife Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent varying from 0.05 kilometres to 0.50 kilometres around the boundary of Kane Wildlife Sanctuary, in West Siang district in the State of Arunachal Pradesh as the Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely: -

1. Extent and boundaries of Eco-sensitive Zone. - (1) The Eco-sensitive Zone shall be to an extent of 0.05 kilometres to 0.50 kilometres around the boundary of Kane Wildlife Sanctuary and the area of the Eco-sensitive Zone is 6.8302 square kilometres.

(2) The boundary description of Kane Wildlife Sanctuary and its Eco-sensitive Zone is appended in **Annexure-I**.

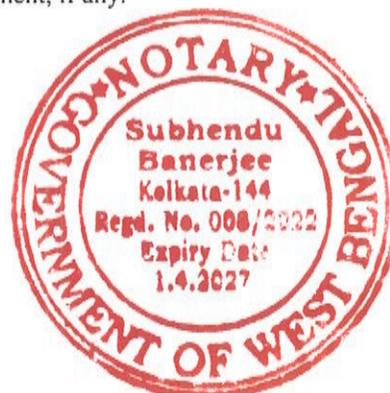
(3) The maps of the Kane Wildlife Sanctuary demarcating Eco-sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexure-IIA**, **Annexure-IIB** and **Annexure-IIC**.

(4) List of geo-coordinates of the boundary of Kane Wildlife Sanctuary and Eco-sensitive Zone are given in Table A and Table B of **Annexure III**.

(5) There are no villages inside the proposed Eco-sensitive Zone of Kane Wildlife Sanctuary.

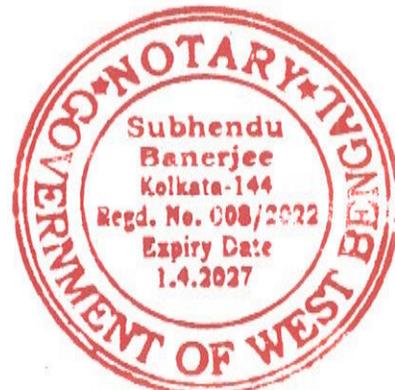
2. Zonal Master Plan for Eco-sensitive Zone.-(1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority of State.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.



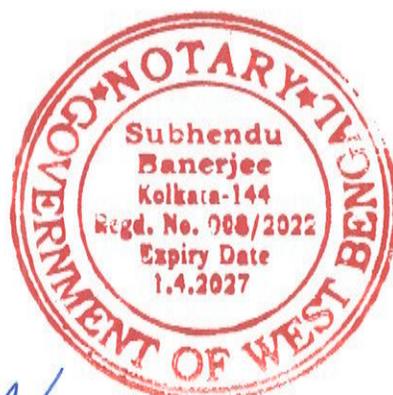
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- (3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-
- (i) Environment;
 - (ii) Forest and Wildlife;
 - (iii) Agriculture;
 - (iv) Revenue;
 - (v) Urban Development;
 - (vi) Tourism;
 - (vii) Rural Development;
 - (viii) Irrigation and Flood Control;
 - (ix) Municipal;
 - (x) Panchayati Raj; and
 - (xi) Public Works Department.
- (4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.
- (5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
- (6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.
- (7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.
- (8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.
- (9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.
3. **Measures to be taken by the State Government.**- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-
- (1) **Land use.**- (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:
- Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-
- (i) widening and strengthening of existing roads and construction of new roads;
 - (ii) construction and renovation of infrastructure and civic amenities;
 - (iii) small scale industries not causing pollution;
 - (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
 - (v) promoted activities given under paragraph 4:
- Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):
- Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:
- Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.



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- (b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.
- (2) **Natural water bodies.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.
- (3) **Tourism or Eco-tourism.**- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.
- (b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.
- (c) The Tourism Master Plan shall form a component of the Zonal Master Plan.
- (d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.
- (e) The activities of eco-tourism shall be regulated as under, namely:-
- (i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer:
- Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;
- (ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;
- (iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.
- (4) **Natural heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.
- (5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.
- (6) **Noise pollution.** - Prevention and control of noise pollution in the Eco-sensitive Zone shall be complied in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.
- (7) **Air pollution.**- Prevention and control of air pollution in the Eco-sensitive Zone shall be complied in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.
- (8) **Discharge of effluents.**- Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.
- (9) **Solid wastes.**- Disposal and Management of solid wastes shall be as under:-
- (a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;
- (b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-sensitive Zone.



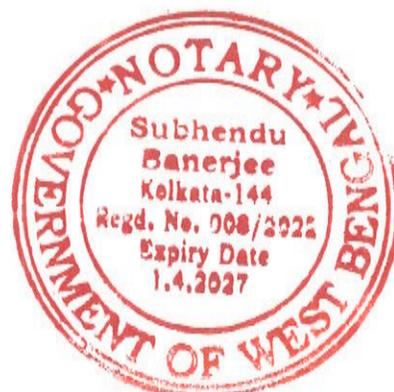
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- (10) **Bio-Medical Waste.**— Bio Medical Waste Management shall be as under:-
- (a) the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28th March, 2016.
- (b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.
- (11) **Plastic waste management.**— The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.
- (12) **Construction and demolition waste management.**— The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.
- (13) **E-waste.**— The e - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.
- (14) **Vehicular traffic.**— The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.
- (15) **Vehicular pollution.**— Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuels.
- (16) **Industrial units.**— (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.
- (ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.
- (17) **Protection of hill slopes.**— The protection of hill slopes shall be as under:-
- (a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;
- (b) construction on existing steep hill slopes or slopes with a high degree of erosion shall not be permitted.
4. **List of activities prohibited or to be regulated within Eco-sensitive Zone.**— All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment Act and the rules made there under including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

S. No. (1)	Activity (2)	Description (3)
A. Prohibited Activities		
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for personal consumption;
		(b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4 th August, 2006 in the matter of T.N.



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S. No. (1)	Activity (2)	Description (3)
		Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21 st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted: Provided that non-polluting industries shall be allowed within Eco-sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless otherwise specified in this notification and in addition the non-polluting cottage industries shall be promoted.
3.	Establishment of major hydro-electric project.	Prohibited (except as otherwise provided) as per the applicable laws.
4.	Use or production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per the applicable laws.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per the applicable laws.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per the applicable laws.
8.	Commercial use of firewood.	Prohibited (except as otherwise provided) as per the applicable laws.
9.	Use of polythene bags.	Prohibited (except as otherwise provided) as per the applicable laws.
10.	Hunting.	Prohibited (except as otherwise provided) as per the applicable laws.
11.	River poisoning.	Prohibited (except as otherwise provided) as per the applicable laws.
12.	Use of explosives.	Prohibited (except as otherwise provided) as per the applicable laws.
13.	Establishment of new wood based industries within one kilometer from the boundary of the Sanctuary.	Prohibited (except as otherwise provided) as per the applicable laws.
B. Regulated Activities		
14.	Commercial establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of Eco-sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
15.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the Eco-sensitive Zone, whichever is nearer:



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S. No. (1)	Activity (2)	Description (3)
		<p>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents.</p> <p>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.</p>
16.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority.
17.	Felling of trees.	<p>a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government.</p> <p>b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.</p>
18.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
19.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
20.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules and regulations available guidelines.
21.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per the applicable laws, rules and regulation and available guidelines.
22.	Undertaking other activities related to tourism like flying over the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
23.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
24.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
25.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
26.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated (except otherwise provided) as per the applicable laws except for meeting local needs.
27.	Discharge of treated waste water or effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water.



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S. No. (1)	Activity (2)	Description (3)
		Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws.
28.	Commercial extraction of surface and ground water.	Regulated as per the applicable laws.
29.	Solid waste management.	Regulated as per the applicable laws.
30.	Introduction of exotic species.	Regulated as per the applicable laws.
31.	Eco-tourism.	Regulated as per the applicable laws.
32.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
33.	Jhum cultivation.	Regulated as per the applicable laws.
34.	Setting of tea and coffee estate.	Regulated as per the applicable laws.
C. Promoted Activities		
35.	Rain water harvesting.	Shall be actively promoted.
36.	Organic farming.	Shall be actively promoted.
37.	Adoption of green technology for all activities.	Shall be actively promoted.
38.	Cottage industries including village artisans, etc.	Shall be actively promoted.
39.	Use of renewable energy and fuels.	Bio-gas, solar light etc. shall be actively promoted.
40.	Agro-Forestry.	Shall be actively promoted.
41.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
42.	Use of eco-friendly transport.	Shall be actively promoted.
43.	Skill Development.	Shall be actively promoted.
44.	Restoration of degraded land/ forests/ habitat.	Shall be actively promoted.
45.	Environmental awareness.	Shall be actively promoted.
46.	Rearing of Mithun (<i>Bos frontalis</i>).	Shall be actively promoted.

5. **Monitoring Committee for Monitoring the Eco-sensitive Zone Notification.**- For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

S N	Constituent of the Monitoring Committee	Designation
(i)	Deputy Commissioner, West Siang District, Aalo, Government of Arunachal Pradesh	Chairman, ex officio
(ii)	One representative of Non-governmental Organizations' working in the field of environment to be nominated by the Government of Arunachal Pradesh for a term of one year	Member;
(iii)	Member Secretary, Arunachal Pradesh State Pollution Control Board, Itanagar	Member;
(iv)	Executive Engineer, Public Works Department, West Siang District	Member;
(v)	Executive Engineer, Rural Works Department, West Siang District	Member;
(vi)	District Agriculture Officer, West Siang District	Member;
(vii)	District Tourism Officer, West Siang District	Member;
(viii)	One expert in the area of ecology and environment to be nominated by the	Member;



Subhendu Banerjee

	Government of Arunachal Pradesh	
(ix)	District Veterinary Officer, West Siang District	Member;
(x)	Divisional Forest Officer, Kane Wildlife Sanctuary, Likabali	Member-Secretary.

6. Terms of reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

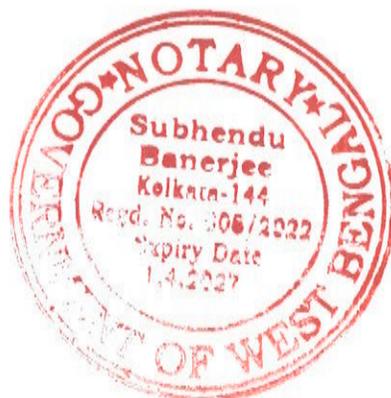
- (2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under **paragraph 4** thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
- (5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.
- (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at **Annexure IV**.
- (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or the National Green Tribunal.

[F. No.25/07/2015-ESZ-RE]

Dr SATISH C. GARKOTI, Scientist 'G'



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ANNEXURE- I

**BOUNDARY DESCRIPTION OF KANE WILDLIFE SANCTUARY AND ITS ECOSENSITIVE ZONE
IN THE STATE ARUNACHAL PRADESH**

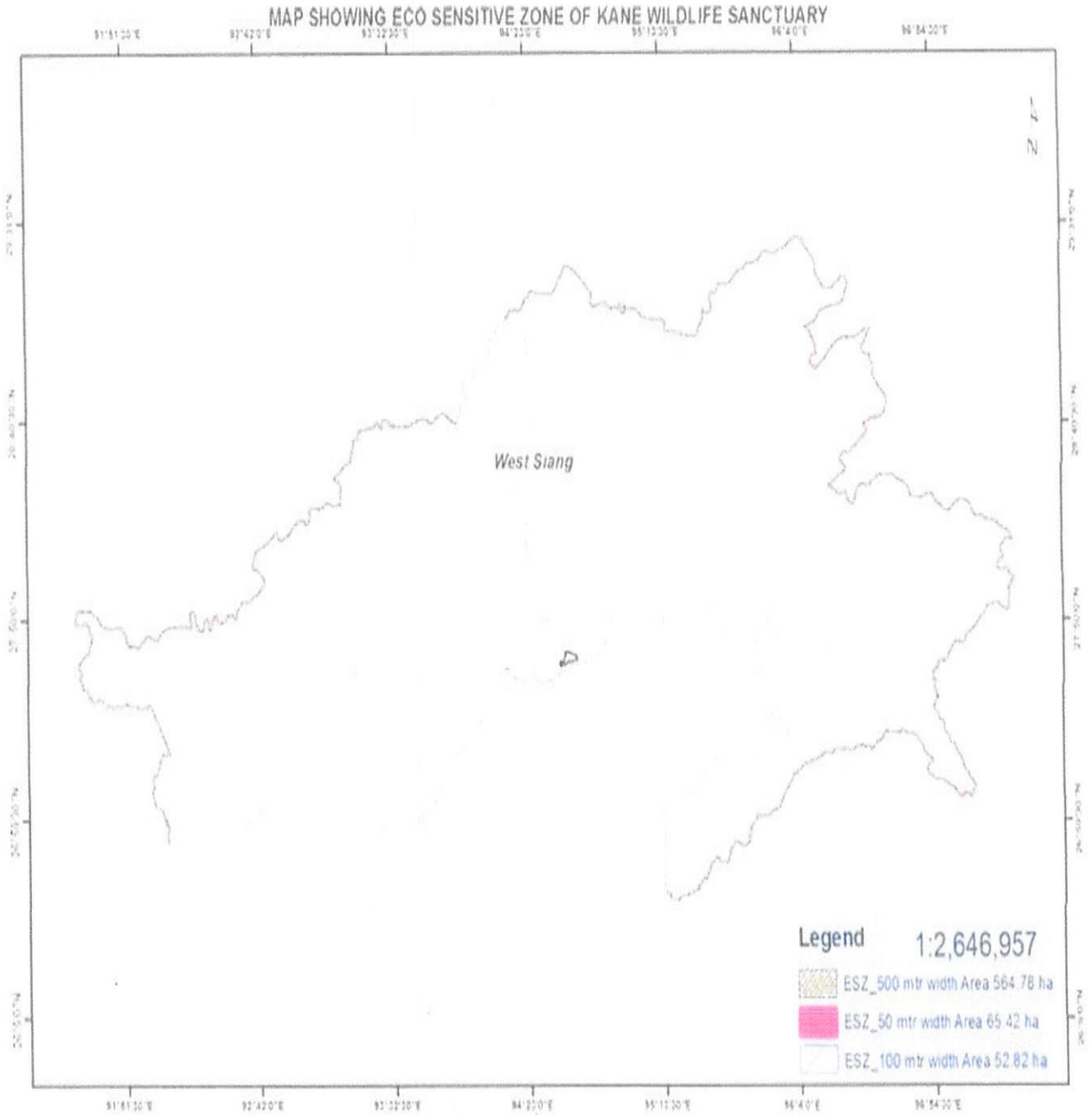
The boundary of Kane Wildlife Sanctuary starts from a point at geo-coordinates 94°34'59.567" E & 27°38'27.108" N on the South-West boundary of Kane Wildlife Sanctuary and the boundary of the Eco-sensitive Zone goes Westwards from 0.5 Kilometre up to the points at geo-coordinates 94°34'41.034" E & 27°38'27.328" N, then the boundary goes parallel to the Sanctuary boundary at 0.5 Kilometre through points at geo-coordinates 94°34'42.234" E & 27°39'41.253" N, 94°35'13.757" E & 27°39'41.167" N, 94°36'14.409" E & 27°40'4.223" N, 94°36'46.788" E & 27°41'32.882" N, 94°36'51.414" E & 27°42'10.915" N up to the geo-coordinates 94°38'30.609" E & 27°42'9.887" N, and the boundary goes Southwards for 0.4 Kilometre up to the points at geo-coordinates 94°38'31.637" E and 27°41'51.552" N, then goes 0.1 Kilometre parallel to the Sanctuary boundary through points at geo-coordinates 94°39'30.486" E & 27°41'26.2" N, 94°40'57.089" E & 27°41'11.552" N, South-Westwards for 0.05 Kilometre to the points at geo-coordinates 94°40'55.675" E & 27°41'10.421" N. Then, it goes 0.05 Kilometre parallel to the Sanctuary boundary passing through the points at geo-coordinates 94°41'3.492" E & 27°41'3.679" N, 94°41'14.36" E & 27°40'56.209" N, 94°41'19.091" E & 27°40'28.49" N, 94°41'27.691" E & 27°40'19.376" N, 94°38'42.806" E & 27°39'21.401" N, 94°38'16.765" E & 27°39'40.863" N up to 94°34'59.567" E & 27°38'25.587" N, then Northwards for 0.05 Kilometre up to the starting point.



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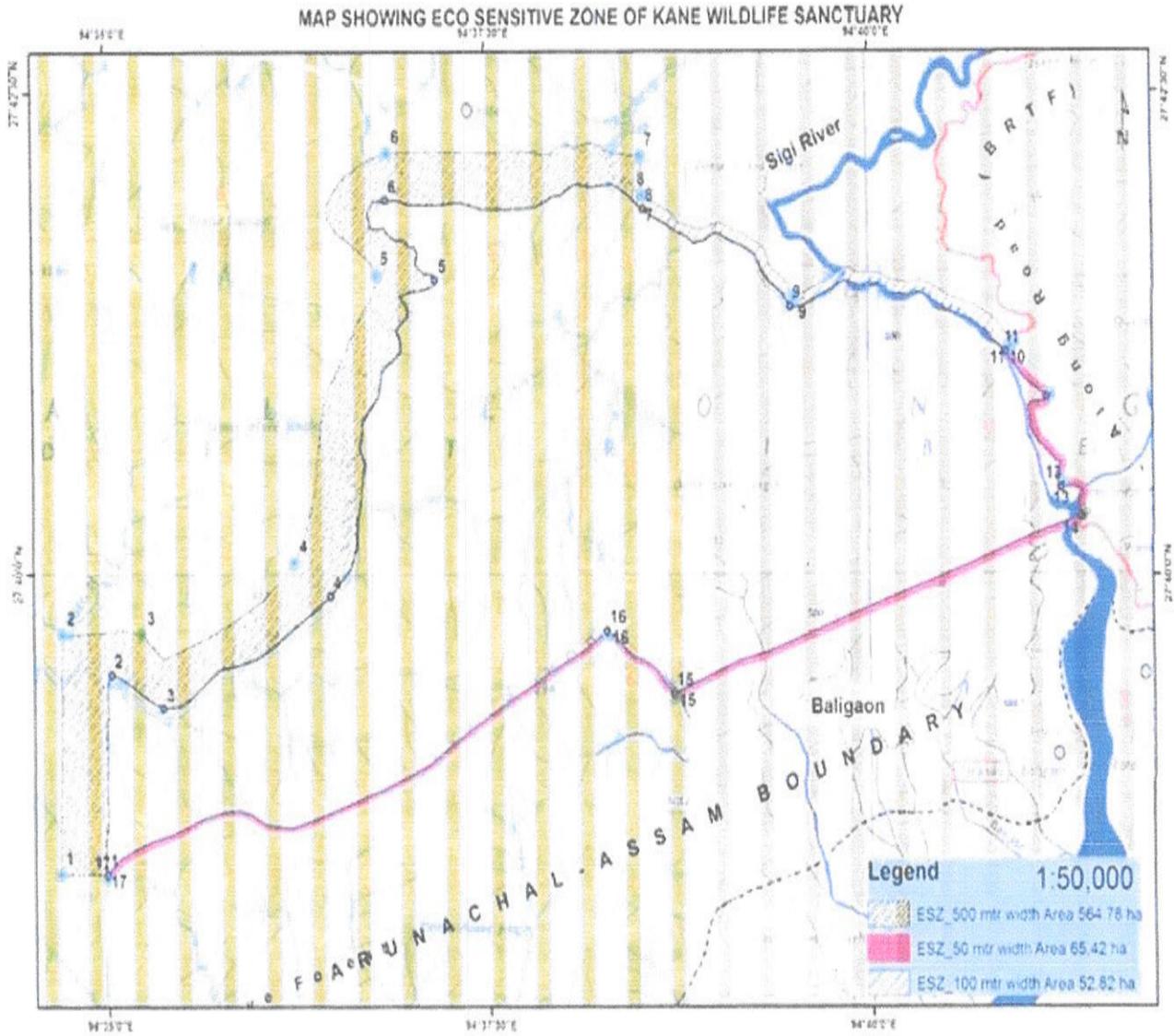
उपाबंध - IIक

मुख्य अवस्थानों के अक्षांश और देशांतर के साथ पारिस्थितिकी संवेदी जोन और केन वन्यजीव अभयारण्य का अवस्थान
मानचित्र



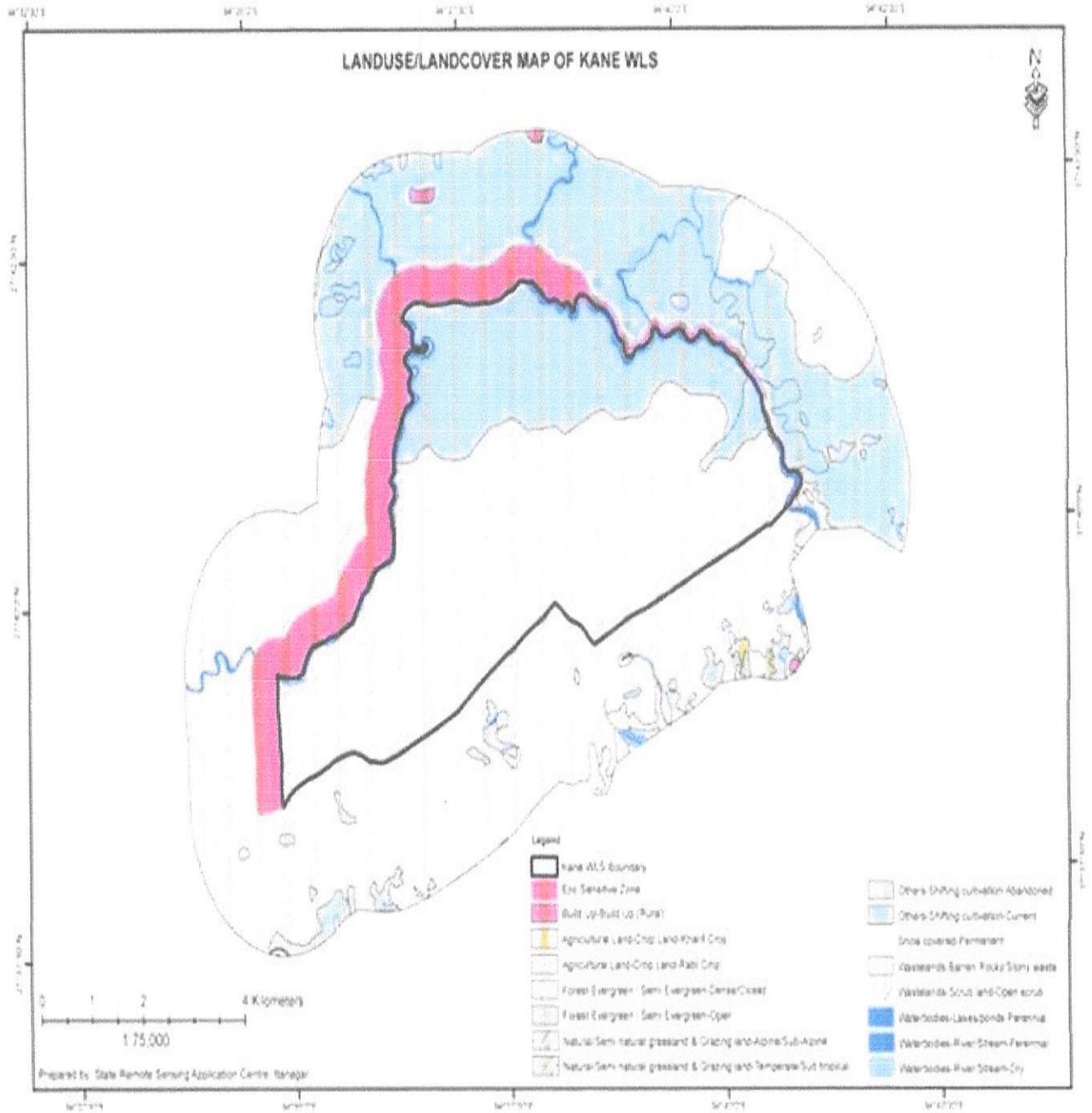
उपाबंध - IIख

भारतीय सर्वेक्षण (एस ओ आई) टोपोशीट पर मुख्य अवस्थानों के अक्षांश और देशांतर के साथ केन वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी जोन का मानचित्र



उपाबंध - IIग

मुख्य अवस्थानों के अक्षांश और देशांतर के साथ केन वन्यजीव अभयारण्य के पारिस्थितिकी संवेदी जोन के भूमि उपयोग पैटर्न को दर्शाने वाला मानचित्र



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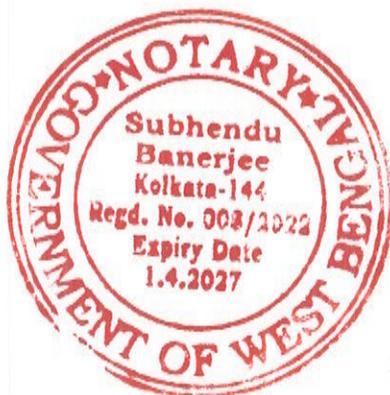
ANNEXURE-III

TABLE A: GEO- COORDINATES OF PROMINENT LOCATIONS OF KANE WILDLIFE SANCTUARY

Sl. No.	Longitude (E) (DMS Format)	Latitude (N) (DMS Format)
1	94°34'59.538"	27°38'27.092"
2	94°35'1.633"	27°39'28.868"
3	94°35'21.919"	27°39'18.400"
4	94°36'28.199"	27°39'53.233"
5	94°37'10.160"	27°41'31.247"
6	94°36'50.900"	27°41'56.278"
7	94°38'31.826"	27°41'53.347"
8	94°38'31.826"	27°41'53.347"
9	94°39'29.423"	27°41'23.003"
10	94°40'53.911"	27°41'8.923"
11	94°40'53.911"	27°41'8.923"
12	94°41'9.388"	27°40'55.117"
13	94°41'14.744"	27°40'27.278"
14	94°41'22.636"	27°40'18.512"
15	94°38'42.731"	27°39'22.914"
16	94°38'16.652"	27°39'42.350"
17	94°34'59.538"	27°38'27.092"

TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF ECO-SENSITIVE ZONE

Sl. No.	Longitude (E) (DMS Format)	Latitude (N) (DMS Format)
1	94°34'41.048"	27°38'27.226"
2	94°34'42.118"	27°39'41.278"
3	94°35'13.812"	27°39'41.278"
4	94°36'14.076"	27°40'3.680"
5	94°36'46.836"	27°41'32.856"
6	94°36'51.548"	27°42'10.973"
7	94°38'30.941"	27°42'9.882"
8	94°38'31.596"	27°41'57.674"
9	94°39'30.877"	27°41'25.573"



10	94°40'57.421"	27°41'11.926"
11	94°40'55.661"	27°40'10.417"
12	94°41'11.152"	27°40'55.538"
13	94°41'15.659"	27°40'29.021"
14	94°41'24.410"	27°40'18.894"
15	94°38'42.792"	27°39'21.384"
16	94°38'16.706"	27°39'40.990"
17	94°34'59.563"	27°38'25.634"



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ANNEXURE -IV

Performa of Action Taken Report:

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.



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GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER, LOWER SIANG DISTRICT
LIKABALI

NO. DC/LSD/LM-02/2017/

Dated Likabali, the 6th Feb'2020

To

The Chief Secretary,
Govt. of Arunachal Pradesh
Itanagar.

Sub:- Submission of Report on establishment of Permanent District Headquarter of Lower Siang District.

Sir,

Enclosed please find herewith a report on establishment of Permanent District Headquarter of Lower Siang District for favour of your kind information and necessary action please.

Enclo:- As stated above.

Yours faithfully,

(A. K. Singh) 6/2/2020
Deputy Commissioner
Lower Siang District
Likabali

Memo NO. DC/LSD/LM-02/2017/

Dated Likabali, the 6th Feb'2020

Copy to:-

1. The Secretary to Hon'ble Chief Minister, Arunachal Pradesh for information please.
2. The Secretary, District Administration, Govt. of Arunachal Pradesh, Itanagar for information and necessary action please.
3. Office copy.

(A. K. Singh)
Deputy Commissioner
Lower Siang District
Likabali

(Signature)
RECEIVED
C/o the Chief Secretary
Itanagar





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12.	Whether the source of water is sufficient to cater approximately 50,000 projected populations for 30 years?	Five (5) source of Stream was shown namely:- 1. Aneko Nallah 2. Mirak Nallah 3. Bonche Nallah 4. Bomle Nallah 5. Pura Nallah However, on technical assessment none of the single streams/sources were found to be capable of feeding projected population of 50 thousand people. In total 4(four) streams were found to be sufficient as per present parameter. On technical assessment, no available head was found on Pura Nallah.	Yes	All the 3(three) sources were found to be capable of feeding targeted population. (Detail enclosed)	On technical assessment by the team Jili and Hinte Stream individually found to have capable of feeding the propose population of district headquarter as on date. (flow and volume parameters detail enclosed)
13.	Distance from the nearest existing road head	Ganti to Ganti PWD road passes through propose area and approximately 3 Km from Aalo - Likabali 2 lane Highway.	2 kms from Likabali - Aalo Highway.	14 km (approx) from NH 52	Approx 1 km
14.	Distance from Aounachal-Assam border	43 kms (Approximately). However, exact distance could not be ascertained as boundary issue is sub-judice.	19 kms approx. However, exact distance could not be ascertained as boundary issue is sub-judice.	14 kms (approx) from existing NFR line. However, exact distance could not be ascertained as boundary issue is sub-judice.	2 Km approx. However, exact distance could not be ascertained as boundary issue is sub-judiced.
15.	Distance from nearest existing power transmission line	11 KV Line passes through propose area	2 km	12 km approx	0.5 km
16.	Distance from nearest habitation/village	Half a kilometer is Bomle and 1 Km Takso village.	2 km approx. (Soi and Siji village)	9 km from Pain village	Adjacent to present location of Lower Siang temporary district headquarter.
17.	Whether the area falls under Reserve Forest?	The area does not falls under any of RF / PRF / VRF / ARF / Wildlife Sanctuary.	No	No	No.
18.	Whether the proposed area is free from all encroachments?	Entered at Sl. No. 5	Entered at Sl. No. 5	Yes	Entered at Sl. No. 5
19.	Whether raw materials (Minor)	1. Ganti Quarry 4.5 Km.	Siji river, 2 km	Available at Singen river bank within	a. Siji - 2 km approx

Extra Assistant Commissioner
 Lower Siang District
 Likabali
 Executive Engineer
 PWD New Dist. (A.P.)
 Lower Siang Dist. (A.P.)
 District Engineer
 Lower Siang Dist. (A.P.)
 Divisional Forest Officer
 Likabali (A.P.)
 Deputy Director Agriculture
 Likabali
 District Engineer
 Lower Siang Dist. (A.P.)
 District Engineer
 PWD New Dist. (A.P.)
 Lower Siang Dist. (A.P.)
 District Engineer
 Lower Siang Dist. (A.P.)
 Deputy Commissioner
 Lower Siang District
 Likabali





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20.	Materials for infrastructure development are available at nearby locations with distances?	2. Sigen river at Ganai - 16 km, 3. Ego river - 19 kms, 4. Sij river - 21 kms	Enclosed.	propose area.
21.	Any other issue that the Committee may like to mention covered with forest with pole size trees	Some area were found to be covered with forest with pole size trees	Yes enclosed.	Enclosed
<p>1. The area proposed for District Headquarter:- Ganu- 601 Hectare, Siji- 240 Hectares, Sikima- 770 Hectares and Likabell- 82 Hectares. <u>Observation:- Maximum tree of land is provided at Sikima</u></p>		<p>Observations of the Committee constituted for feasibility study of Permanent District Hq of Lower Siang District:-</p> <p>a. Owner of Rubber Garden Shift Yundam, Tapodia was conditionally offering his 9-10 hectares area approx of 5000 rubber plant/garden as per intimation made by survey team. b. Some areas are found to be covered with forest with pole size trees.</p> <p>a. Sikima to Nyopi are interference by mountains and situated at right bank of Sigen River, while Luid Kanya, Rale, Rjo, Rima, Nyaga and Tale- Rja are situated at left bank of Sigen river. b. Some areas were found to be covered with dense forest and trees.</p> <p>a. As per verbal statement given by local people, East-West road Corridor survey was carried out through proposed area. b. Feasibility survey team found one reference CC Post erected by NF Railway on proposed area. c. Sij, Magi and Upper Colony District Demand Committee have shown the same source of water at Sij - Jiti and holders have also shown Inle Water source in addition to above. d. As per Upper Colony District Headquarter Demand Committee, the proposed area is existing Upper Colony and already Sij Rjo Riba, owner of Orange garden on intimation and video recording found to be reluctantly donating the asset. Some areas were found to be covered with forest and pole size trees.</p>		

Executive Engineer
Local Economic Division
DOP, Likabell (A.P)

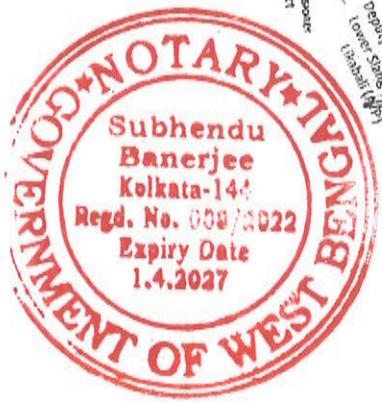
Director
Sijang District
Likabell (A.P)

Director
Sijang District
Likabell (A.P)

Divisional Officer
Likabell (A.P)

Executive Engineer
Lower Siang District
Likabell

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2. The status of ownership of the land for proposed District Headquarter :-

- Garu- Private,
- Siji-Private,
- Sikrina-Community and
- Likabali- Private

Observation:- Community land is preferred as more suitable

3. The status of encumbrance free land for proposed District Headquarter :-

- Garu- Individual ownership with horticulture gardens and dwelling houses found.
 - Siji- individual ownership with WRC field, rubber garden, Toko and Bamboo Plantation. Owner of Rubber garden has conditional proposed to offer land.
 - Sikrina- Community owned land without any encumbrance and
 - Likabali - Individual ownership with horticulture garden, rubber plantation, Toko patta plantation, Betel Nut plantation etc.
- Observation:- Community land without any private assets and without any individual physical occupation is preferred

4. Perennial sources of water availability :-

- Garu- 5 sources
- Anako Nallah - Distance- 2.80 KM- Discharge (cumec)- 0.022
- Myrak Nallah - Distance- 2.20 KM- Discharge (cumec)- 0.01
- Beruche Nallah- Distance- 1.4 KM- Discharge (cumec)- 0.00425
- Bonle Nallah- Distance- 2.05 KM - Discharge (cumec)- 0.04789
- Pura Nallah - Distance- 1.44 KM- Discharge (cumec)- 0.00258
- Total Discharge is 7.49 MLD

Observation:- None of the single sources is capable of feeding projected population.

Siji- 2 sources

- Jini Stream - Distance- 15.4 KM- Discharge - 9.341 MLD
- Yate Nallah - Distance- 6.9 KM - Discharge - 3.6452 MLD

Observation:- Only 1 stream is capable of feeding the projected population.

Sikrina- 3 sources

- Ego River- Distance- 8 KM- Discharge -907MLD
- Liya Stream - Distance- 6 KM- Discharge -9MLD
- Simen River - Distance- 25 KM- Discharge -907MLD

Observation:- All the sources were found to be capable of feeding projected population.



Energy Officer
 Likabali Electric Division
 D.O.P. Likabali (A.P.)
 Lower Sange District
 Likabali

District Engineer
 & Senior Engineer
 Lower Sange District
 Likabali (A.P.)

District Engineer
 & Senior Engineer
 Lower Sange District
 Likabali (A.P.)

District Engineer
 & Senior Engineer
 Lower Sange District
 Likabali (A.P.)

District Engineer
 & Senior Engineer
 Lower Sange District
 Likabali (A.P.)

District Engineer
 & Senior Engineer
 Lower Sange District
 Likabali (A.P.)

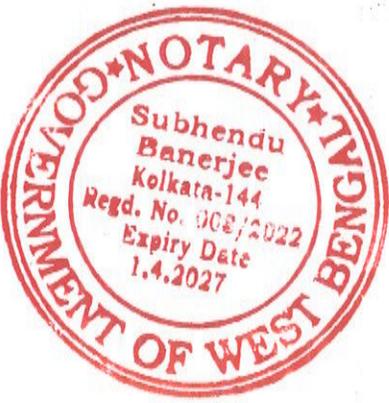
District Engineer
 & Senior Engineer
 Lower Sange District
 Likabali (A.P.)

District Engineer
 & Senior Engineer
 Lower Sange District
 Likabali (A.P.)

Executive Engineer
 PWD
 Lower Sange Distt. (A.P.)

EXECUTIVE ENGINEER
 W.R.O. DIVISION
 LIKABALI

Deputy Director Agriculture
 Likabali
 Lower Sange Distt (A.P.)



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10. Hence, it is decided to recommend the name of SIKRIMA (rema-Ngepe, Tale-Rijo, Lukt Kame, Ngopi) as permanent district headquarter of Lower Siang District.
11. Before issue of formal notification for SIKRIMA as permanent District Headquarter by the Government, the Committee is of the opinion that Environmental Clearance/Forest Clearance should be obtained from the Department of Environment and Forest.

[Signature]
Dr. Mandant Bessa) DMO
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
(E.C. Sankar) DMO
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
(E.C. Sankar) DMO
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
(B. Xaba) DFO
MEMBER
District Forest Officer
Lixabell Forest Division
Lixabell (A.P.)

[Signature]
(B. Xaba) DFO
MEMBER
District Forest Officer
Lixabell Forest Division
Lixabell (A.P.)

[Signature]
(E.A.S. Mung) DMO
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
(M. Ho) DMO
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
(E.K. Zido) DMO
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
(E.K. Zido) DMO
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
(E.C. Sankar) DMO
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
(R. Sankar) DMO
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
(E.T. Dora) DMO
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
(E.T. Dora) DMO
MEMBER
District Medical Officer
Lower Siang District
Lixabell (A.P.)

[Signature]
(C. Modod) DRSO
Member Secretary
Lower Siang District
Lixabell (A.P.)

[Signature]
(A. K. Sankar) DMO
Deputy Commissioner
Lower Siang District, Lixabell

[Signature]
(Ejuni Angu) EAC HO
CHAIRMAN
Extra Assistant Commissioner
Lower Siang District
Lixabell



SECRET
CABINET MATTER

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No.CAB/M-6/2/2022
GOVERNMENT OF ARUNACHAL PRADESH
DEPARTMENT OF CABINET AFFAIRS
ARUNACHAL PRADESH CIVIL SECRETARIAT
BLOCK NO. 02:::ITANAGAR.

Dated Itanagar, the 04th March, 2022.

MINUTES OF **e-CABINET MEETING OF THE STATE HELD ON 23rd FEBRUARY, 2022 AT 10.30 AM IN THE 'CABINET ROOM' BLOCK NO.02, 4th FLOOR ARUNACHAL PRADESH CIVIL SECRETARIAT, ITANAGAR.**

ESTEEMED MEMBERS OF THE COUNCIL OF MINISTERS PRESENT:-

1. Shri Pema Khandu, Hon'ble Chief Minister (in Chair).
2. Shri Chowna Mein, Hon'ble Deputy Chief Minister, Finance and Investment, Power and Non-Conventional Energy Resources, Tax & Excise, state Lotteries, Economics & Statistics.
3. Shri Wangki Lowang, Hon'ble Minister, Public Health Engineering & Water Supply, Department of Tirap, Changlang and Longding, Information Technology.
4. Shri Honchun Ngandam, Hon'ble Minister, Rural works and Science & Technology.
5. Shri Kamlung Mossang, Hon'ble Minister, Urban Development, Municipal Administration and Government Estates, Civil Supplies & Consumer Affairs, Geology & Mining.
6. Shri Alo Libang, Hon'ble Minister, Health & Family Welfare, Social Welfare, Women & Child Development, Social Justice Empowerment and Tribal Affairs.
7. Shri Tumke Bagra, Hon'ble Minister, Industries, Skill Development, Textile & Handicrafts, Trade & Commerce, Labour & Employment and Co-operation.
8. Shri Mama Natung, Hon'ble Minister, Youth Affairs and Sports, Water Resources, Environment & Forest.
9. Shri Taje Taki, Hon'ble Minister, Agriculture, Horticulture, Animal Husbandry & Veterinary, Dairy Development, Fisheries.
10. Shri Nakap Nalo, Hon'ble Minister, Tourism, Transport and Civil Aviation and Land Management.

IN ATTENDANCE:-

- i. Shri Naresh Kumar, Chief Secretary and Secretary to the Cabinet.
- ii. Shri R. K. Singh, Principal Secretary-cum-PCCF, Environment, Forests and Climate Change.



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- Shri Rajeev Verma, Principal Secretary, Home.
 Shri Sharat Chauhan, Principal Secretary, Finance, Health & Family Welfare.
 Shri Sunam Chombay, Commissioner & Joint Secretary to the Cabinet.
 Smt Padmini Singla, Commissioner, Education.
 Smt Sadhana Deori, Secretary, DA.
 Smt Y W Ringu, Secretary, Finance.
 Shri Ajay Chagti, Secretary, AR.
 Shri Swapnil Nayak, Secretary, Textile & Handicrafts.
 Shri Sang Phuntsok, Secretary, Hydro Power Development.

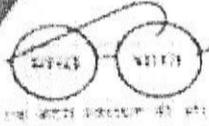
The Chief Secretary and Secretary to the Cabinet informed about the agenda items approved by the Hon'ble Chief Minister and circulated to all the Council of Ministers for discussion in the e-Cabinet meeting of the State for decision. Accordingly, the agenda items were discussed threadbare in the meeting and decision given as under:-

Agenda items and decisions of the Cabinet:

Agenda Item No.1	Proposal for enactment of Arunachal Pradesh Re-organisation of District (Amendment) Bill 2021-status on functioning of Lower Siang district-submission of Report of Three member Committee on Kora/ Korang issue-reg.																														
Decision of the Cabinet	<p>After detailed deliberations, the Cabinet has accepted the report of the Committee consisting of Shri Hage Tari, IOFS as Chairman and Deputy Commissioners of East Siang and Lower Siang as its Members.</p> <p>Further, the Cabinet approved the recommendation at Sl.(3) that indicates the actual preference given by the household of Kora/ Korang Circle as per the public hearing conducted by the Three Member Committee on 17.08.2021 at Kora/Korang as under.</p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Sl. No</th> <th>Name of Villages</th> <th>Nos. of Household</th> <th>Preference given to remain in East Siang District.</th> <th>Preference given to remain in Lower Siang District.</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Sido</td> <td>16</td> <td>16</td> <td>00</td> </tr> <tr> <td>2.</td> <td>Tene</td> <td>04</td> <td>00</td> <td>04</td> </tr> <tr> <td>3.</td> <td>Kora/Korang</td> <td>27</td> <td>19</td> <td>08</td> </tr> <tr> <td>4.</td> <td>Mane</td> <td>22</td> <td>02</td> <td>20</td> </tr> <tr> <td>5.</td> <td>Lipin</td> <td>09</td> <td>00</td> <td>09</td> </tr> </tbody> </table> <p>Further, the Cabinet approved Siji as the permanent district Headquarter of Lower Siang District with the condition that land is provided free of any encumbrances.</p>	Sl. No	Name of Villages	Nos. of Household	Preference given to remain in East Siang District.	Preference given to remain in Lower Siang District.	1.	Sido	16	16	00	2.	Tene	04	00	04	3.	Kora/Korang	27	19	08	4.	Mane	22	02	20	5.	Lipin	09	00	09
Sl. No	Name of Villages	Nos. of Household	Preference given to remain in East Siang District.	Preference given to remain in Lower Siang District.																											
1.	Sido	16	16	00																											
2.	Tene	04	00	04																											
3.	Kora/Korang	27	19	08																											
4.	Mane	22	02	20																											
5.	Lipin	09	00	09																											



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Annexures 'D'



The Cabinet also approved the appointed date of coming into force of Lower Siang District from the date of posting of Deputy Commissioner of Lower Siang district i.e. 22nd September, 2017.

Action:- Secretary, DA.

Agenda Item No.2 **Proposal for framing of the Arunachal Pradesh Civil Secretariat Service Rules, 2021.**

Decision of the Cabinet After detailed deliberations, the Cabinet approved the proposal at 3(a) i.e. encadrement of 1(one) isolated post of Joint Secretary already created in the Secretariat during 1988 into the Arunachal Pradesh Secretariat Cadre for career prospects of Secretariat Cadre Officers as per the recommendations of Shri T T Gamdik Cadre Review Committee Report, 2013, **in principle** with the direction that the Finance Department will examine in detail.

Further, Cabinet approved the proposal at para 3(b)(ii) and 3(c) of the Cabinet Note of the department.

Action:- Secretary, AR.

Agenda Item No.3 **Proposal for amendment of Arunachal Pradesh Civil Secretariat Clerical Service Rules-2018.**

Decision of the Cabinet After detailed deliberations, the Cabinet approved the proposal for amendment of Arunachal Pradesh Civil Secretariat Clerical Service Rules-2018, as proposed by the department.

Action:- Secretary, AR.

Agenda Item No.4 **Proposal for amendment of procedure for writing Annual Performance Appraisal Report (APAR)**

Decision of the Cabinet After detailed deliberations, the Cabinet approved the proposal as proposed by the department at para 3 of the memorandum for Cabinet with a direction to put up the proposals with respect of SPs & DFOs separately.

Action:- Secretary, AR.

Agenda Item No.5 **Proposal for amendment of the General Arunachal Service Group 'C' (Ministerial) Common Recruitment Rules, 2008 for the post of UDC.**

Decision of the Cabinet After detailed deliberations, the Cabinet decided to 'defer' the proposal.

Action:- Secretary, AR.



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Annexure 'D'

Item No.04

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.102/2022/EZ

IN THE MATTER OF:-

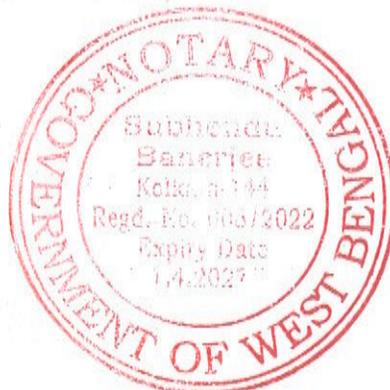
MIRJUM KARBA,
Son of Shri Tamir Karba,
Residing at Village:- Sipu, Post Office-Koyu,
Police Station:- Nari, Lower Siang District,
Arunachal Pradesh-791125,

.....Applicant(s)

Versus

- 1. UNION OF INDIA,**
Serviced through the Secretary of Ministry of Environment,
Forest & Climate Change, Govt. of India,
Having its office address at Indira Paryavaran
Bhawan, Jorbagh Road, New Delhi-110003,
- 2. CHIEF SECRETARY AND SECRETARY TO THE CABINET,**
Arunachal Pradesh, Govt. of Arunachal Pradesh,
Civil Secretariat, Itanagar-791111,
- 3. PRINCIPAL SECRETARY OF ENVIRONMENT,**
Forest and Climate Change (Arunachal Pradesh)
Having its official address at PCCF office Complex
Itanagar, PIN-791111,
- 4. PRINCIPAL SECRETARY,**
Home (Arunachal Pradesh)
Having its official address at Civil Secretariat,
Itanagar, PIN-791111,
- 5. DEPUTY COMMISSIONER,**
Lower Siang district, Government of Arunachal Pradesh,
Having its address at Deputy Commissioner Office,
Likabali, Lower Siang District,
Arunachal Pradesh-791125,
- 6. MEMBER SECRETARY,**
Arunachal Pradesh, State Pollution Control Board,
Having its office at Parayavaran Bhavan,
Yupia Road, Arunachal Pradesh-791110,
- 7. DISTRICT LAND REVENUE & SETTLEMENT OFFICER,**
Lower Siang District,
having its official address at Deputy Commissioner

3



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Office Likabali, Lower Siang District, PIN-791125,

8. DIVISIONAL FOREST OFFICER,

Likabali Forest Division, Likabali, Arunachal Pradesh,
Having its official address at Deputy Commissioner Office,
Likabali, Lower Siang District, PIN-791125,

**9. STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY (SEIAA),**

Represented by its Member Secretary,
Dept. of Environment & Forest, Pradesh,
Having its official address at PCCF Office Complex,
Itanagar, P Sector, Arunachal Pradesh, PIN-791111,

10. NATIONAL BOARD FOR WILDLIFE,

Represented by its Member Secretary,
Having its official address at Indira Parayavaran
Bhaban, Jorbagh Road, New Delhi-110003,

.....Respondent(s)

Date of hearing: 03.05.2023

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

For Applicant(s) : Mr. Kallol Basu, Adv. a/w
Ms. Joyce Maiti, Adv. (in Virtual Mode)

For Respondent(s): Mr. Anil Shrivastav, Adv. (in Virtual Mode) a/w
Mr. Ashok Prasad, Adv. for R-2,3,4,6,7 & 8,
Mr. Surendra Kumar, Adv. for R-6,

ORDER

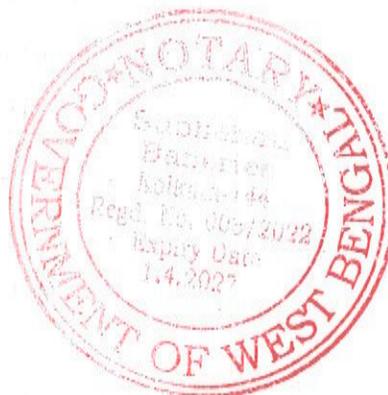
1. This Original Application has been filed by the Applicant alleging that *Siji* District Headquarter of Lower Siang District is coming up in an area which is only 4-6 kilometers away from the *Kane Wild Life Sanctuary* in Lower Siang District.
2. It is also alleged that the *Kane Wild Life Sanctuary* is spread over an area of 31sq km around *Likabali* and *Siji* area. The *Kane Wildlife Sanctuary* is surrounded in the North by the confluence of *Siri River* and its tributary and the boundary runs along the ridge in an easterly direction till it meets the source of the tributary of *Yanchi Nallah* and then follows the same tributary downstream till it meets



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the *Yanchi Nallah* upto the confluence of *Siji Nallah*. It further falls along with *Siji Nallah* downstream till it meets a foot path leading to *Likabali - Along road* at 18 Km post from *Likabali* near *Hanuman Mandir (Akashi Ganga)*. The *Kane Wildlife Sanctuary* is stated to be surrounded in the East by *Likabali - Along road* towards *Likabali* up to 15 Km and in the South, along the Western most rivulent of *Nilakh Nallah* upstream up to its source and then along with the ridge "*Bardam Modi*" and in the West, along the *Siri River* upstream up to the starting point.

3. It is further alleged that the proposed *Siji District* Headquarter of *Lower Siang* district is proposed to be an extension of *Likabali Township*, located at *Likabali tehsil* comprising of an approximate area 414 hectares surrounded by *Kane Wildlife Sanctuary* and other dense forest area. The proposed location is surrounded in the North by Hill area; to the South by *Siji River*; in the East by *Bokso stream* and in the West by *Sui River*.
4. It is further alleged that the proposed District Headquarter area shares its boundary with the forest of the "*Kane Wildlife Sanctuary*" and its *Eco Sensitive Zone* which is rich in biodiversity and home to various flora and fauna and there is also an Elephant Corridor around *Siji, Magi* and *Kane area*. It is stated that the proposed District Headquarter at *Siji* is in the heart of a virgin tropical semi evergreen forest to moist subtropical forest area and that the establishment of the District Headquarter at this place will lead to destruction of the forests in question.
5. A supplementary-affidavit dated 05.12.2022 has been filed by the Applicant, stating therein that after the filing of the present Original Application a notification dated 25.10.2022 has been issued by the



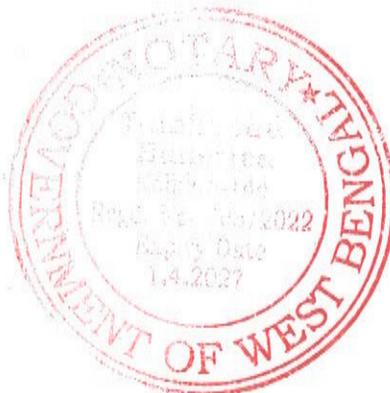
Secretary (Land Management), Government of Arunachal Pradesh, declaring that land measuring 3226400 Square Kilometres (322.64 Hectares) located at Jaji, Rijo, Lopin, Birko and Boko area at Siji-Magi, have been voluntarily donated by the villagers of Siji-Magi, Likabali area free of cost to the District Administration, Government of Arunachal Pradesh, for "Establishment of Lower Siang District Headquarter at Siji under Likabali Circle of Lower Siang District, Arunachal Pradesh". Copy of the notification has been filed as "Annexure-S-1" to the affidavit and in the Schedule therein, specification of land has been mentioned which reads as under:-

SCHEDULE

(Specification of Land)

Sl No.	District	Location	Purpose	Area in Sqm	Boundary description
1	Lower Siang	Jaji Rijo, Lipin, Birko, Bokso	"Establishment of Lower Siang District Headquarter at Siji under Likabali circle of Lower Siang District, Arunachal Pradesh"	3226400 Sqm	North: Hill area & Takam Nallah South: Siji river & Majum Nallah East: Bokso Stream West: Majum Strea, Mache Stream & Siji River

6. Along with the affidavit, the Applicant has also filed as "Annexure-S-2", the Minutes of the 43rd Meeting of Expert Committee on Eco-Sensitive Zone (ESZ), held on 20.11.2020. Item No.2 thereof deals with Eco-Sensitive Zone around 'Kane Wildlife Sanctuary', Arunachal Pradesh and states that draft notification for declaration of ESZ around 'Kane Wildlife Sanctuary' was re-notified on 09.06.2020 for seeking public comments:-



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Area of Protected Area: 31.0 square kilometres;

Proposed ESZ are: 6.8302 square kilometres;

Proposed Extent: 0.05 kilometres to 0.50 kilometres;

The presentation made by the Principal Chief Conservator of Forest, PCCF (WL&BD), Government of Arunachal Pradesh before the Expert Committee has been noted and it was stated by the PCCF that 'Kane Wildlife Sanctuary' is located in Lower Siang District of Arunachal Pradesh and is home to species like Leopard, Wild dogs, Asian elephant (*Elephus maximus*), Asiatic Wild Dog (*Cuon alpinus*); it is also an abode of rich floral diversity.

7. The draft notification of the MoEF&CC dated 09.06.2020 (Page-328 of the Paper Book) defines the extent and boundaries of the Eco-Sensitive Zone to the 'Kane Wildlife Sanctuary' to be an extent of 0.05 kilometres to 0.50 kilometres around the boundary of 'Kane Wildlife Sanctuary' and the area of the Eco-Sensitive Zone is 6.8302 square kilometres.
8. The Arunachal Pradesh State Pollution Control Board, Respondent No.6, in its affidavit dated 25.01.2023 has stated that the MoEF&CC has notified the Eco-Sensitive Zone area around the 'Kane Wildlife Sanctuary' vide notification dated 08.04.2021 and has notified the Eco-Sensitive Zone of the 'Kane Wildlife Sanctuary' having an area to an extent of 0.05 kilometers to 0.50 kilometres around the boundary of the 'Kane Wildlife Sanctuary' in West Siang District in the State of Arunachal Pradesh as the 'Kane Wildlife Sanctuary Eco-Sensitive Zone and the area of the Eco-Sensitive Zone is 6.8302 square kilometres. The notification further mentions that there are no villages inside the proposed Eco-Sensitive Zone of the 'Kane Wildlife Sanctuary'. The notification further envisages



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that a Zonal Master Plan for the Eco-Sensitive Zone shall be proposed by the State Government in such manner as is specified in the notification and also in consonance with the relevant Central and State Laws and the Guidelines issued by the Central Government, if any. The notification further envisages a Monitoring Committee for regulating the development in the Eco-Sensitive Zone, adhering to prohibited and located activities listed in the Zonal Master Plan.

9. The Applicant has filed a further supplementary-affidavit dated 19.04.2023, stating that SEIAA, Arunachal Pradesh, has not received any proposal for grant of Environmental Clearance (EC) for proposed activity with regard to the construction of the Siji District Headquarter of Lower Siang District.
10. The Chief Secretary, Government of Arunachal Pradesh, has filed his affidavit dated 29.04.2023 in pursuance of the previous order of the Tribunal, explaining the delay in filing the affidavit by the State Respondents and it is stated that show-cause notices have been issued to the various Officers for delay in filing the affidavits. It is further categorically stated in the affidavit that no developmental activity has been carried out (in respect of Lower Siang District Headquarter) after receipt of the stay order of this Tribunal dated 06.01.2023.
11. The Principal Secretary, Government of Arunachal Pradesh has filed affidavit dated 28.04.2023 also stating that no developmental activity has been carried out at the notified area in view of the stay order passed by the Tribunal on 06.01.2023.
12. The Deputy Commissioner of Lower Siang District has also filed his affidavit dated 02.05.2023, stating therein that no developmental



79 81

activity has been carried out after the stay order of the Tribunal dated 06.01.2023 and orders have been issued to the Executive Engineer, Rural Works Department, Likabali Division and Public Works Department, to comply with the stay order of the Tribunal.

13. A similar affidavit has been filed by the Deputy Chief Conservator of Forests dated 01.05.2023 and in Paragraph-2 thereof it is stated that the 'Kane Wildlife Sanctuary' has been declared under Wildlife (Protection) Act, 1972, by the Government of Arunachal Pradesh, vide Notification dated 11.10.2007; the Siji District Headquarter area is outside the 'Kane Wildlife Sanctuary'; the shortest distance of Siji area from the boundary of the 'Kane Wildlife Sanctuary' is 6.2 kilometres. The Eco-Sensitive Zone of 'Kane Wildlife Sanctuary' is yet to be notified; till issuance of final notification of the Eco-Sensitive Zone, the extended zone of 10 kilometers from the boundary of Wildlife Sanctuary is to be considered as the Eco-Sensitive Zone as per the Guidelines issued by the Ministry on 09.02.2011 and order passed by the Hon'ble Supreme Court of India in (2011) 15 SCC 791 (*Goa Foundation Versus Union of India*) dated 04.12.2006.
14. It is further stated that the District Headquarter of Lower Siang District does not fall within the 'Kane Wildlife Sanctuary' but the proposed area falls in the extended Eco-Sensitive Zone of the Sanctuary. It is also stated that the Divisional Forest Officer, Lika Bali Forest Division vide his letter dated 25.04.2023 has informed that as per approved Working Plan/Working Scheme Book of Likabali Forest Division, the proposed area for District Headquarter of Lower Siang District at Siji area falls under Siji USF (Un-classed State Forests) area covered with 'agri-horti cultivation' of Siji



80 82

Village. Copy of the letter dated 25.04.2023 has been filed at Page-469 of the Paper Book.

15. Mr. Dharmendra, Chief Secretary, Government of Arunachal Pradesh, is present (in Virtual Mode) in pursuance of our previous order dated 24.04.2023 and Mr. Jitendra Kumar, Principal Chief Conservator Forests, Arunachal Pradesh, is also present (in Virtual Mode). The Officers specifically inform the Tribunal on a statement made that till date no construction has been made with regard to the Siji District Headquarter of Lower Siang District and that the notification of the MoEF&CC with regard to the Eco-Sensitive Zone of the 'Kane Wildlife Sanctuary' in Lower Siang District dated 08.04.2021 is not yet final. The Officers also stated that till date no 'Forest Clearance' has been granted by the MoEF&CC for the proposed construction of the Siji District Headquarter of Lower Siang District and directions have been given that no construction should be made in view of the order of the Tribunal. The Officers also stated that no construction will be permitted till the Eco-Sensitive Zone is finally notified by the MoEF&CC with regard to the 'Kane Wildlife Sanctuary' and till 'Forest Clearance' has been granted by the MoEF&CC.
16. In view of the averments made in the affidavit of Principal Chief Conservator of Forest filed on behalf of the Respondent Nos.3 & 8 and the statement made by the Chief Secretary, Government of Arunachal Pradesh and Principal Chief Conservator of Forest, we direct that the interim order granted by this Tribunal shall continue till such time as appropriate notification is issued by the MoEF&CC, and Forest Clearances with terms and conditions therein are obtained by the State Respondents before proceeding



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with the proposed construction of the Siji District Headquarters in Lower Siang District of Arunachal Pradesh.

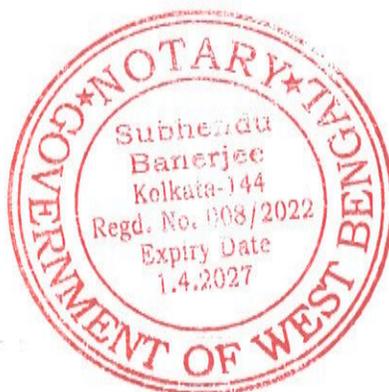
17. With the aforesaid directions, the Original Application No.102/2022/EZ is accordingly disposed of.
18. Interlocutory Applications, if any, stand disposed of accordingly.
19. There shall be no order as to costs.

.....
B. Amit Sthalekar, JM

.....
Dr. Arun Kumar Verma, EM

May 03, 2023
Original Application No.102/2022/EZ
BD

NGT



85

Annexure-E'



भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, शिलांग/Regional Office, Shillong
उप कार्यालय, गुवाहाटी/Sub - office, Guwahati
चौथी मंजिल, होसेफेड इमारत, जी एस रोड, रुक्मिणी गाँव, गुवाहाटी- 781022
4th Floor, Housefed building, GS Road, Rukmini gaon, Guwahati -781022
दूरभाष /Tel Fax: 0361-2962350, E-mail: iro.guwahati-mefcc@gov.in



F. No. 3 AN C 244/2024/GHY /139-140

05th June, 2025

सेवा में:

प्रमुख सचिव/ Principal Secretary
अरुणाचल प्रदेश सरकार/ Govt of Arunachal Pradesh
पर्यावरण और वन विभाग/Dept of Forests & Environment
ईटानगर/ Itanagar- 791111.

Sub: Proposal for diversion of 19 ha of forest land for establishment of Lower Siang District Headquarter at Siji, Arunachal Pradesh.

Sir,

This has got reference to the State Government's online proposal No. FP/AR/OTHERS/452522/2023 on the subject seeking prior approval for the Central Government under Section 2 (1) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and to say that the proposal has been examined by the Regional Empowered Committee constituted by Central Government under Section 3 of aforesaid Act. After careful consideration of the proposal and the recommendation of REC in the meeting held on 28.11.2024, In-Principle Approval (IPA) was granted vide this office letter of even number dated 12.02.2025, subject to fulfillment of certain conditions.

2. In this connection and on the basis of the compliance report furnished by the State Government vide letter No. FOR. 69/Cons/2021/1644-47 dated 26.05.2025 and its uploading on Ministry's portal on 02.06.2025 and submission of compensatory levies by e-challan and online payment by user agency under CAMPA, **Final Approval** of the Central Government is hereby granted under Section 2 (1) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of 19 ha of forest land for establishment of Lower Siang District Headquarter at Siji, Arunachal Pradesh, subject to the following conditions:

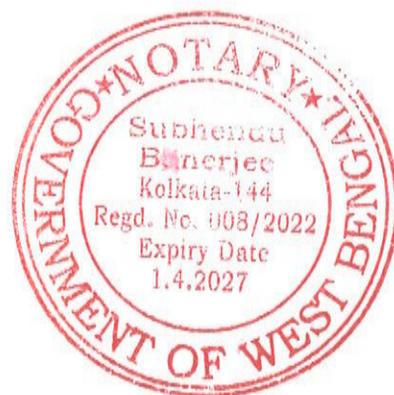
- 1) Legal status of the diverted forest land shall remain unchanged.
- 2) Forest land will be handed over only after required non-forest land for the project is handed over by the user agency.
- 3) The compensatory afforestation shall be raised and maintained over double the degraded forest land of 38 ha at Simen PRF under Likabali Forest Range of Likabali Forest Division of Arunachal Pradesh as per the funds deposited by the User Agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species may be avoided.

Misra Karika



- 4) The proposed OB labour Sheds & OB hut in the Compensatory afforestation scheme should be of temporary structure and to be dismantled within 10 years from the 1st year of plantation. State Govt shall adhere to Section 5(4)(e) of CAF rules and other relevant Rules as applicable while implementing the Compensatory afforestation scheme.
- 5) The State Govt shall ensure that the revised rates of Net Present Value amount of the forest land being diverted under this proposal is transferred through online portal by the user agency into CAMPA account of the State concerned as per the Ministry letter File No.5-3/2011-FC(Vol-I) dated 21.03.2022 before issuing of the Final Approval.
- 6) The boundary of the diverted forest land shall be permanently demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
- 7) The prospect of further expansion has been already taken into account in the present proposal. Hence no further proposal for requirement of additional forest land for the same purpose shall be entertained.
- 8) The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
- 9) The User Agency shall obtain the Environmental Clearance under Environment (Protection) Act, 1986, if applicable.
- 10) The lay out of the proposal shall not be changed without the prior approval of the Central Government.
- 11) The overburden shall not be dumped outside the proposed area. The muck generated in the earth cutting will be disposed off at the designated dumping sites and in no case the muck/debris will be allowed to roll down the hill slopes.
- 12) Wherever possible and technically feasible, the user agency shall undertake afforestation measures along the proposed area within the area diverted under this approval, in consultation with the State Forest Department at the project cost.
- 13) The muck dumping area shall be stabilized and plantation of suitable species shall be carried out over stabilized dumps on the cost of the user agency under the supervision of State Forest Department.
- 14) The designing of culverts/ bridges, if any, over the natural streams/rivers/canals should be done in such a manner that it does not hamper the natural course of the water, does not give rise to water logging and also does not hamper the movement of the wild animals.
- 15) The user agency shall take special measures for prevention of landslide/erosion by biological or mechanical measures and stabilization of side slope to avoid landslides and ensure that muck is dumped only on identified muck dumping area as per Muck Dumping Plan.
- 16) The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.
- 17) All the site specific engineering structures like retaining walls, breast wall and drainage shall be constructed to avoid any soil erosion and to provide slope stability of the concerned hills.
- 18) No labour camps shall be established on the forest land.

Meerjuna Karika



- 19) Sufficient firewood, preferably the alternative fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternative fuel.
- 20) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- 21) The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
- 22) The user agency will have to obtain the Forest (Conservation) Act, 1980 clearance for removal, if any, of stone, river sand, river boulders in forest land.
- 23) The forest land shall not be used for any purpose other than that specified in the project proposal.
- 24) The proposal will be implemented under the overall supervision of the concerned Divisional Forest Officer.
- 25) The concerned Divisional Forest Officer, will monitor and take necessary mitigative measures to ensure that there is no adverse impact on the forests in the surrounding area.
- 26) The User Agency and the State Government shall ensure compliance of all the Court orders, provisions, rules, regulations and guidelines for the time being in force as applicable to the project.
- 27) The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
- 28) Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 & Van (Sanrakshan Evam Samvardhan) Rules, 2023, guideline & clarification, 2023.
- 29) Any other conditions that the Regional Office, Ministry of Environment, Forest & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.

भवदीय.



(Pee Lee Ete)

वन उप महानिरीक्षक (केंद्रीय)

Deputy Inspector General of Forests(C)

Copy to:

1. प्रधान मुख्य वन संरक्षक/ Principal Chief Conservator of Forests & HoFF, अरुणाचल प्रदेश सरकार/ Government of Arunachal Pradesh, पर्यावरण और वन विभाग / Department of Env. & Forests, ईटानगर/Itanagar.

वन उप महानिरीक्षक (केंद्रीय)

Deputy Inspector General of Forests(C)

Mirjam Karika



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Annexure - F
Collectively.

To,
The State Public Information Officer (SPIO),
Office of the Chief Secretary,
Government of Arunachal Pradesh,
Civil Secretariat, Itanagar – 791111.

Subject: Request for information under Section 6(1) of the Right to Information Act, 2005 — regarding proposal and clearances for "Lower Siang District Headquarters at Siji."

From :

Name: Mirjum Karba

S/o Shri Tamir Karba

Village Sipu, P.O. Koyu, P.S. Nari,

Lower Siang District, Arunachal Pradesh – 791125

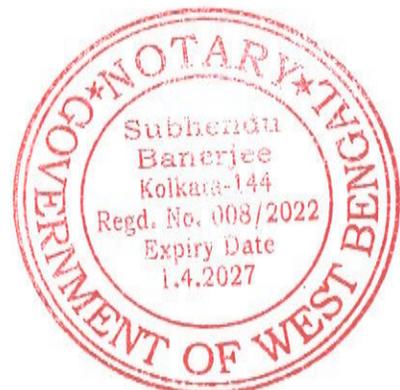
Email: [murterk@rediffmail.com] | Phone: [9366190261]

Date: 10 / 11 / 2025

Information sought:

Please provide the following information regarding the proposed establishment of Lower Siang District Headquarters at Siji (Magi-Siji area), Lower Siang District, for which 19 hectares of forest land were diverted as per MoEF&CC Final Approval F.No. 3ANC244/2024/GHY dated 05.06.2025:

1. Certified copy of the proposal submitted by the State Government to the MoEF&CC seeking diversion of forest land (including online proposal FP/AR/OTHERS/452522/2023).
2. Copies of all letters, communications, or recommendations issued by the Department of Environment & Forest, Deputy Commissioner, Lower Siang, and Divisional Forest Officer, Likabali in support of the proposal.
3. Copy of the Cabinet Note or administrative approval granted by the Government of Arunachal Pradesh for establishing the District Headquarters at Siji.



4. Copies of Gram Sabha resolutions / community consent letters obtained in compliance with the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 for the said project.

5. Details of compensatory afforestation proposed and approved by the State Government, including land coordinates, species to be planted, and implementing agency.

6. Copy of land donation / acquisition records mentioned in the Notification dated 25.10.2022 declaring that villagers had donated land "free of cost" for the project — including the signed consent forms and list of donors.

7. Whether any Environmental Clearance (EC) or State-level appraisal was conducted through SEIAA/SEAC for the project.

If yes, provide a copy of the EC letter and EIA/EMP report.

If no, provide reasons for non-applicability recorded in official files.

8. Whether the Department of Environment & Forest or the State Board for Wildlife conducted any wildlife impact study or sought clearance from the National Board for Wildlife (NBWL) before forwarding the proposal to MoEF&CC.

9. Copy of the Forest Rights Act (FRA) compliance certificate submitted to MoEF&CC, along with enclosures (Gram Sabha minutes, ST/OBC certificates, etc.).

10. Copy of the internal correspondence and file notes between the Chief Secretary, Principal Secretary (Environment & Forest), and the MoEF&CC in relation to the above proposal between 2023 and 2025.

Mode of information:



87 90

Please supply copies of all documents in PDF format via email or on CD, under Section 7(9) of the RTI Act.

RTI fee:

₹10 paid via IPO / Treasury Challan / Bharatkosh in favour of SPIO, Office of the Chief Secretary, Govt. of Arunachal Pradesh.

Declaration:

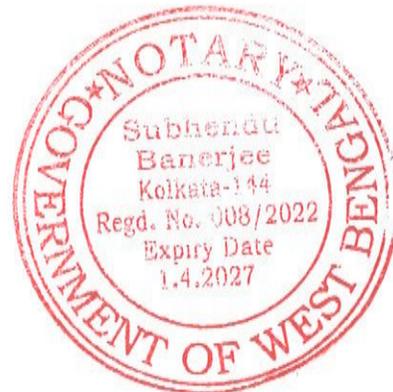
I am an Indian citizen seeking this information for public interest purposes concerning environmental protection and compliance with orders of the National Green Tribunal.

Yours faithfully,



Mirjum Karba

Village Sipu, Lower Siang District,
Arunachal Pradesh - 791125



88 91

To,
The Central Public Information Officer (CPIO),
Ministry of Environment, Forest and Climate Change (MoEF&CC),
Regional Office, Housefed Building, C.S. Road, Rukmini Gaon,
Guwahati – 781022, Assam.
Email: ro.shillong-mef@gov.in / ro.guwahati-mef@gov.in

Subject: Request for information under Section 6(1) of the Right to Information Act, 2005 — regarding forest clearance for “Lower Siang District Headquarters at Siji, Arunachal Pradesh.”

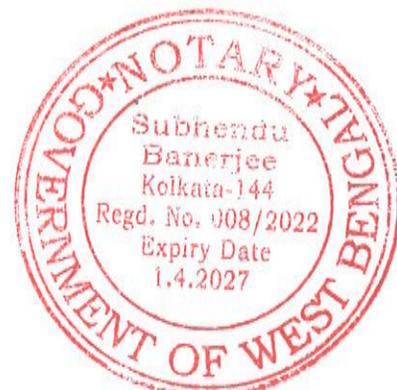
From:
Name: Mirjum Karba
S/o Shri Tamir Karba
Village Sipu, P.O. Koyu, P.S. Nari,
Lower Siang District, Arunachal Pradesh – 791125
Email: [murterk@rediffmail.com] | Phone: [9366190261]

Date: 10/ 11 / 2025

Information sought:

Please provide the following information in relation to MoEF&CC Final Approval F. No. 3ANC244/2024/GHY dated 05.06.2025, granting diversion of 19 hectares of forest land for construction of Lower Siang District Headquarters at Siji, Arunachal Pradesh :

1. Copies of all correspondence and file notes between the Government of Arunachal Pradesh and MoEF&CC (Shillong and Delhi) regarding the above forest clearance proposal (including proposal FP/AR/OTHERS/452522/2023).
2. Copy of the site inspection report, photographs, and recommendations of the Regional Empowered Committee (REC) that considered and approved the proposal on 28.01.2025.
3. Copy of the Forest Rights Act (FRA) compliance documents submitted by the State Government, including Gram Sabha resolutions and certificates from the District Collector.



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4. Details of any Environment Impact Assessment (EIA) or Environmental Clearance (EC) obtained or considered for this project under the EIA Notification, 2006 — including date of submission and SEIAA/SEAC minutes, if any.

5. Whether Wildlife Clearance / NBWL approval under the Wildlife (Protection) Act, 1972 was obtained or considered for this project.

If yes, please provide copies of NBWL / Standing Committee minutes, recommendations, and clearance letter.

If not, please state the reasons recorded for not obtaining such approval.

6. Whether the project area lies within the Eco-Sensitive Zone (ESZ) or 10-km influence zone of Kane Wildlife Sanctuary. Provide the official map, coordinates, and note sheet used to assess this.

7. Details of compensatory afforestation (CA):

Exact location, coordinates, and land category of the proposed 38 ha Simen PRF site.

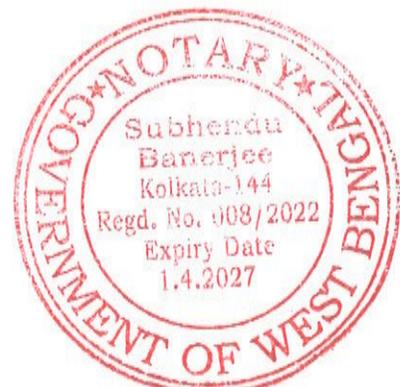
Copy of the CA scheme and planting schedule approved by the State Government.

8. Copy of the In-Principle Approval (Stage-I Clearance) dated 12.02.2025 and all conditions imposed therein, along with proof of compliance documents submitted by the State.

9. Whether any public consultation or hearing was held before granting the clearance.

If yes, provide minutes of such meeting(s) and list of attendees.

10. Certified copy of the complete file noting leading to the issuance of the Final Approval dated 05.06.2025, including recommendations by the DFO, CCF, PCCF, and Regional Office.



92 93

Mode of information:

Kindly provide all information and documents in PDF format via email or on a CD as per Section 7(9) of the RTI Act.

RTI fee:

A postal order of ₹10 is enclosed / RTI fee paid online via Bharatkosh (MoEF&CC head).

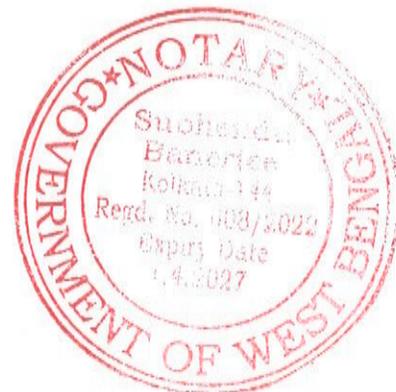
Declaration:

I am an Indian citizen and seeking this information for public interest purposes related to environmental protection and compliance with judicial orders of the National Green Tribunal.

Yours faithfully,


Mirjum Karba

Village Sipu, Lower Siang District,
Arunachal Pradesh - 791125





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भारत सरकार
Government of India
पर्यावरणवन एवं जलवायु परिवर्तन मंत्रालय,
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, शिलांग/Regional Office, Shillong
उपकार्यालय, गुवाहाटी/Sub - Office, Guwahati
चौथीमंजिल, हौसफेडइमारत, जीएसरोड, रुक्मिणीगाँव, गुवाहाटी-७८१०२२
4thFloor, Housefed building, GS Road, Rukmini gaon, Guwahati 781022
दूरभाष /Tel Fax: 0361-2962350, E-mail: iro.guwahati-mefce@gov.in



File No. IRO/GHY/RTI/FC/2021/465

15th December, 2025

सेवामें,

Shri Mirjum Karba
S/o Shri Tamir Karba
Village Sipu, PO Koyu, PS Nari
Lower Siang District
Arunachal Pradesh – 791125
email: murterk@rediffmail.com | Phone: 9366190261

Sub: Request for information under Section 6(1) of the Right to Information Act, 2005 – regarding forest clearance for “Lower Siang District Headquarters at Siji, Arunachal Pradesh”.

Ref: Your RTI Application dated 10th November, 2025..

Sir,

With reference to the above, it is to inform that the reply in respect to Serial No. 1,3,4,7,8 and 10 may kindly refer to ‘parivesh.nic.in’ portal. The other information area s under:-

Reply to the Serial No. 2 :

Site inspection report not available as per the records of Sub-Office, Guwahati.

It is requested to deposit an amount Rs . 34 as a photo copy fee for 17 Nos. of pages in respect to minute of the REC meeting. The amount may be paid through a Demand Draft in favour of DDO, Regional Office, Shillong.

Reply to the Serial No. 5 and 6

No NBWL approval obtained. The proposed area is approximately 7 Km from the nearest boundary of the Kane Wildlife Sanctuary.

Reply to the Serial No. 9

No

o/c

भवदीय,

(Shri Thoudam James Singh)
Research Officer/CPIO



Date :10.11.2025

1. To,
Dy. Inspector General of the Forest (C)
Ministry of Environment, Forest & Climate Change
Regional Office, Shilong, Sub - office, Guwahati
4th Floor, Housefed building, GS Road, Rukmini gaon
Guwahati - 781022.
2. Principal Secretary
Govt of Arunachal Pradesh
Department of Forest and Environment
Itanagar -791111.
3. Principal Chief Conservator of Forests & HoFF,
Government of Arunachal Pradesh
Department of Forest and Env. & Forests,
Itanagar.

Sir/Madam,

I, undersigned, residing at Sipu Village, P.O. Koyu, P.S. Nari, District-Lower Siang, do hereby draw your kind attention that it has come to our knowledge, recently a notification ref. no. 3AN C 244/2024/GHY/139 - 140 dated 5th June, 2025 was published by the Dy. Inspector General of the Forest (C) regarding granting of the proposal for diversion of the 19 ha of forest land for the establishment of the Lower Siang, District Headquarter at Siji, Arunachal Pradesh.

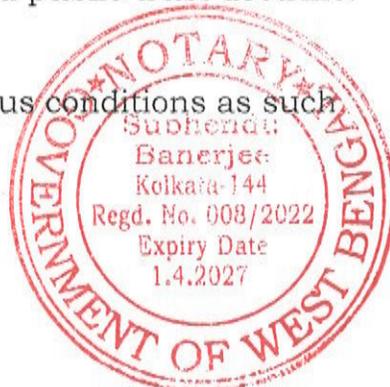
In this regard we convey our concern regarding the arbitrary permission for diversion of 19ha of forest land for the purpose of construction of headquarter of Lower Siang District at Siji, a project that poses great threats to the forest integrity and wild life corridor. The impugned subject approval for diversion of forest land lies within few kilometers of the Kane Wildlife Sanctuary, a part of eco sensitive zone under the notification dated 8.4.2021.

The impugned subject notification is the direct violation of the bench of NGT order dated 3.5.2023 in O.A. No. 102/2022/EZ (Mirjum Karba Vs. Union of India & Ors. before NGT, Kolkata for the reason as follows: -

- i) Absence of mandatory NBWL clearance.
- ii) Noncompliance of the Forest Right Act, 2006.
- iii) Violation of ESZ notification dated 8.4.2021.
- iv) Breach of the precautionary and public trust principal.

Moreover, the project site forms part of the elephant corridor connecting Siji - Magi - Kane as acknowledged in the para 4 of the above mention NGT order, any diversion or tree failing here would cause irreversible ecological damage. Thus, the forest clearance/forest land diverts in permission was issued mechanically by your office without public hearing, site inspection or biodiversity assessment, and thus is arbitrary and contrary to the precautionary principle and public trust doctrine.

Further the notification consists of various conditions as such



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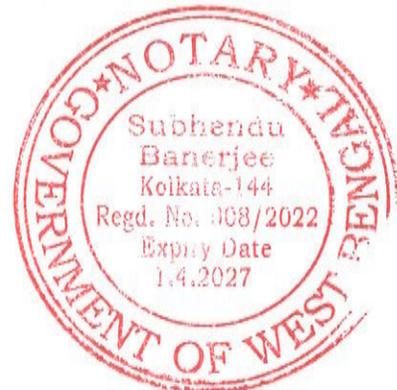
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- i) Keeping of legal status of the forest land unchanged is the self-contradictory. The Forest (Conservation) Act does not permit cosmetic legality, it demands substantive preservation.
- ii) The token requirement of non-forest land to be handed over by the user agency against virgin forest land does not mitigate the loss. There is no ecological equivalence between a natural forest and an artificially acquired barren land etc.

Hence, I request to your good office to withdraw such notification dated 5th June, 2025 which is illegal, arbitrary and violative of the Forest (Conservation) Act, 1980, Wild Life (Protection) Act, 1972, Environment (Protection) Act, 1986, Forest Right Act, 2006 and the Hon'ble Green Tribunal order dated 3.5.2023 in original application no. 102/2022/EZ (Mirjum Karba Vs. Union of India & Ors. I further request you to issue a notification to the concerned authority to refrain from any construction, tree felling or land clearing activities pending full statutory compliance and from an expert committee to assess the ecological impact on such unethical diversion of the forest land for the purpose of construction of headquarter by ignoring the damage to be caused due to such project.

Thanking you,


Mirjum Karba
residing at Sipu Village,
P.O.Koyu, P.S. Nari
District Lower Siang.



97

बीमा नहीं NOT INSURED

लगाये गये डाक टिकटों का मूल्य
Amount of Stamps affixed

एक रजिस्ट्री E.E. 425 77 4665 IN प्राप्त किया

Received a Registered

पाने वाले का नाम Principal Secretary

Addressed to Dept. of Forest & Env.

Shreegar, 791111

रु. Rs.	पै. P.
55/-	

क्रमांक No. 2443

11.11.25
तारीख मोहर
Date-stamp

पाने वाले अधिकारी के हस्ताक्षर
Signature of Receiving Officer

Hill Top S.O (791103) Counter No.1
SP-P EE425774651IN IVR:2566011611112597061
11-11-2025 10:46:54,20 (Actual)gms,

Cash-55.00 (Base:47.00)

(CGST:4SGST:4)

From:791103

To:791111

Del PO:Itanagar H.O, ARUNACHAL P - 791111

Track@ www.indiapost.gov.in Dial-18002666868

बीमा नहीं NOT INSURED

लगाये गये डाक टिकटों का मूल्य

Amount of Stamps affixed

एक रजिस्ट्री E.E. 425 77 4550 IN प्राप्त किया

Received a Registered

पाने वाले का नाम Central Public info. officer

Addressed to C.P.I.O. (M.O.E.F & B.C.)

Guwahati, 781022

रु. Rs.	पै. P.
55/-	

क्रमांक No. 2444

11.11.25
तारीख मोहर
Date-stamp

पाने वाले अधिकारी के हस्ताक्षर
Signature of Receiving Officer



बीमा नहीं NOT INSURED

लगाये गये डाक टिकटों का मूल्य

Amount of Stamps affixed

एक रजिस्ट्री E.E. 425 77 4722 IN प्राप्त किया

Received a Registered

पाने वाले का नाम State Public Info. officer

Addressed to C.P.I.O. of the C.S.

Itanagar

रु. Rs.	पै. P.
55/-	

क्रमांक No. 2445

11.11.25
तारीख मोहर
Date-stamp

पाने वाले अधिकारी के हस्ताक्षर
Signature of Receiving Officer

बीमा नहीं NOT INSURED

लगाये गये डाक टिकटों का मूल्य

Amount of Stamps affixed

एक रजिस्ट्री E.E. 425 77 4648 IN प्राप्त किया

Received a Registered

पाने वाले का नाम general of the forest

Addressed to regional office Shillong

Sub office Guwahati
781022

रु. Rs.	पै. P.
55/-	

क्रमांक No. 2446

11.11.25
तारीख मोहर
Date-stamp

पाने वाले अधिकारी के हस्ताक्षर
Signature of Receiving Officer

98



GOVERNMENT OF INDIA



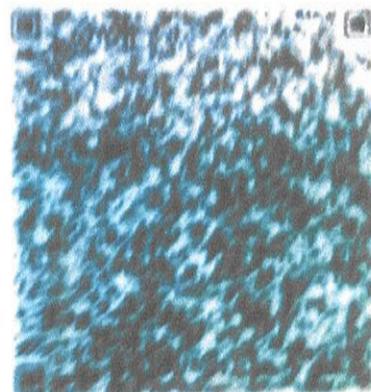
Mirjum Karba

जन्म तिथि / DOB : 03/09/1996

पुरुष / MALE

6155 7686 6055

VID : 9126 3123 8220 2066



मेरा आधार, मेरी पहचान

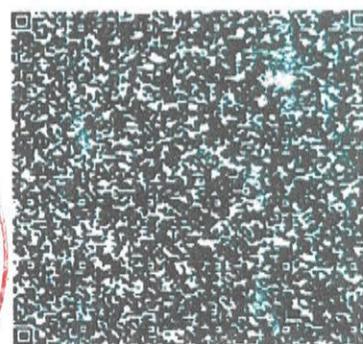


एनएनएनएन पहचान प्राधिकरण

UNIQUE IDENTIFICATION AUTHORITY OF INDIA

Address

S/O: Tamir Karba 002 SIPU SIPU
KOYU Sipu Village Koyu East Siang
Arunachal Pradesh - 791102



6155 7686 6055



JOYEE MAITI
Advocate
High Court, Kolkata
Minjurn Kanba

VAKALATNAMA

In the National Green Tribunal at Kolkata

Original Application
Suit Case No. _____ of 2025

Signature

Minjurn Kanba

Plaintiff

Applicant

Appellant

-Versus-

Union of India & Ors.

Defendant

Opp. Party

Respondent

KNOW ALL MEN by these

that I/We

do hereby in my/our name and my/our behalf constitute and appoint Sri
Joyee Maiti, Advocate
true and lawfull pleader/Advocate & attorney to appear and act for me/us in the matter noted
above to file suit written statement conduct suit appeal from original suit order etc. and for
that purpose to do all acts and thnks, whatsoever in that connection including compromise of
the above matter depositing in or withdrawing money from filling or taking our of appear,
document and payment order from Court referring matter in dispute between the partiers
here to arbitration released from attachment filling execution or miscellaneous cases and
other petitions belding at execution sale, obtaining payment from us out of court withdrawing
custody and other fees and doing or my/our behalf such other acts in the above matters as
are necessary and proper

I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate
or attorneys as my/our own acts and as if done by my/us to all intents and purposes.

Date.

ADVOCATE

Joyee Maiti
Advocate

High Court, Calcutta

Bar Association, Room-13

6, Old Post Offices Street

Room - 79/10 3rd Floor

Temple Chamber Kolkata - 700001

M - 8334908148.

email - joyeemaiti2012@gmail.com.

joyeemaiti2012@gmail.com.

Minjurn Kanba

Received ~~in accordance with~~ and
accepted by me

Joyce Wright
Adv.

19.12.25.

Mirjum Karba

BEFORE THE GREEN TRIBUNAL, EASTERN
ZONE BENCH
AT KOLKATA

Memorandum of Application
[Under Section 18(1) read with Sections 14 &
15 and under Section 18(2) of the National
Green Tribunal Act, 2010]

Original Application No. /2026/EZ

In the matter of :
Mirjum Karba

..... Applicant

-Versus-

Union of India & Ors.

..... Respondents



09 JAN 2026

MEMORANDUM OF APPLICATION

JOYEE MAITI
Advocate,
High Court, Calcutta,
6, Old Post Office Street, Room No.79/10,
3RD Floor, Kolkata -700001,
M : 8334908148.

Mirjum Karba